

LOK SABHA

List of Questions for ORAL ANSWERS
Monday, December 15, 2025/Agrahayana 24, 1947 (Saka)

(Ministries of Corporate Affairs; Culture; Education; Environment, Forest and Climate Change; Finance; Labour and Employment; Skill Development and Entrepreneurship; Tourism; Youth Affairs and Sports)

Total Number of Questions - 20

Viksit Bharat Youth Parliament

*201. Shri Anup Sanjay Dhotre:
Dr. Hemang Joshi:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) the rationale behind choosing the themes "One Nation, One Election" and "Viksit Bharat" for discussion under the Viksit Bharat Youth Parliament 2025 initiative;

(b) the manner in which the Youth Parliament initiative represents a shift from the traditional Youth Parliament model to a participatory model;

(c) the manner in which the Viksit Bharat Youth Parliament contributes to the broader mission of Viksit Bharat @2047;

(d) the manner in which the participation of youth from all the States and Union Territories reflected the diverse perspectives of India's youth; and

(e) the role envisioned by the Government in engaging the youth with politics, policy making and governance through the said initiative along with the details thereof?

PM Internship Scheme

*202. Shri Avimanyu Sethi:
Shri Anil Firojiya:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the total number of internship offered, approved, accepted and successfully completed under the Prime Minister Internship Scheme (PMIS) since its launch, State-wise;

(b) the details and number of applications received and interns selected from Bulandshahr district of Uttar Pradesh;

(c) whether the Government has assessed the impact of the scheme in improving youth employability, particularly among candidates from Tier II and Tier III cities, State-wise particularly in Bihar, Chhattisgarh, Odisha and Madhya Pradesh;

(d) the details of women and youth belonging to SC/ST and OBC categories participated in the Scheme, State-wise and particularly in Rajasthan and Karnataka;

(e) the criteria fixed for skill upgradation, increase in employability and assessment of region-wise appointments;

(f) the specific steps taken/being taken to ensure higher participation, internship allocation and placement support for the rural youth in the country particularly in Bhivani-Mahendragarh Lok Sabha Constituency of Haryana; and

(g) whether any measurable outcomes or performance indicators have been identified to evaluate skill enhancement, employability gains and sector-wise placements achieved through the scheme, if so, the details thereof?

EIA Report on Thermal Power Plant at Chausa, Bihar

†*203. Shri Sudhakar Singh:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government is aware of the assessment of the environmental impact of the thermal power plant at Chausa (Buxar in Bihar) such as air pollution, dust emissions, fly ash dispersion, water use and effluent disposal;

(b) if so, the key findings or a summary of the detailed Environmental Impact Assessment (EIA) report;

(c) whether the said power plant operations are likely to affect farmer's agricultural land, crops, soil quality, groundwater levels and river-based irrigation systems adversely;

(d) if so, the details of scientific studies conducted till date; and

(e) the details of the preventive measures and safety provisions, such as fly ash management, dust control system and others implemented by the Government to protect farmers and the environment?

Development of Shabarikolla Village, Karnataka

*204. Shri Jagadish Shettar:

Will the Minister of TOURISM

be pleased to state:

whether the Government has any plans to develop Shabarikolla, holy village in Ramdurg taluka of Belagavi district in Karnataka in view of its mythological significance and if so, the details thereof?

Welfare of Migrant Labourers

†*205. Shri Dileshwar Kamait:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) the details of the steps taken/being taken by the Government in all the States including Bihar to ensure that the labourers and workers get employment in their home district/State itself to minimise their migration;

(b) the manner in which the Government ensures prompt repatriation of the dead bodies of any workers to their hometowns without causing hardship to their families in the event of an accident; and

(c) the details of the steps taken/being taken by the Government to ensure that the families receive pensions without any extra efforts and unnecessary procedural hurdles in case of losing their sole earning member?

Reassessment of Digital Competition Rules, 2025

*206. Shri Sukanta Kumar Panigrahi:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) whether the Government has received encouraging feedback from stakeholders, including those in Odisha, following the request for proposal to reassess the Digital Competition Rules, 2025, if so, the details thereof;

(b) the progress made in selection of the agency and reassessment timeline;

(c) the key focus areas identified to further strengthen India's digital market competitiveness; and

(d) the manner in which the reassessment is likely to benefit startups and digital entrepreneurs, particularly in emerging regions such as Odisha and aspirational districts like Kandhamal?

Timely Release of Funds to Government Schools

*207. Shri K Radhakrishnan:

Will the Minister of EDUCATION

be pleased to state:

(a) the total number of Government and Government-aided schools that have been shut down in the country during the last five years and the reasons for such closures, State/UT-wise;

(b) the details of the pending funds due to be released by the Central Government to all States including Kerala under the Sarva Shiksha Abhiyan/Samagra Shiksha scheme during the last three years, State/UT and year-wise;

(c) whether the Government has taken any special measures to ensure timely release of funds to prevent further closures of schools, especially in rural, tribal and educationally backward regions; and

(d) if so, the details thereof and if not, the reasons therefor?

Promotion of Tribal and Ethnic Tourism in Jharkhand

*208. Dr. Nishikant Dubey:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government has taken any steps to promote tribal and ethnic tourism in the State of Jharkhand;

(b) if so, the details of the plans and programmes implemented including the funds allocated and utilized for promotion of tribal and ethnic tourism in the State; and

(c) if not, the reasons therefor specifying the challenges or constraints, if any, faced by the Government in this regard ?

Insurance and Financial Awareness in Andhra Pradesh

*209. Dr. C M Ramesh:

Will the Minister of FINANCE

be pleased to state:

(a) whether any insurance awareness and financial literacy campaigns have been conducted in Andhra Pradesh by Insurance Regulatory and Development Authority of India (IRDAI) or public sector insurers;

(b) if so, the number of such programmes held in rural and aspirational districts of Vizianagaram, Kurnool and Kadapa;

(c) the response of the rural population towards life and health insurance schemes; and

(d) the steps taken/proposed to be taken by the Government to make insurance products simpler and affordable for low-income households?

New Kendriya Vidyalayas in Tamil Nadu

*210. Thiru Thanga Tamilselvan:
Dr. Ganapathy Rajkumar P:

Will the Minister of EDUCATION

be pleased to state:

(a) whether it is a fact that the Government has recently approved opening of 57 new Kendriya Vidyalayas (KV) in the country with a view to improve educational opportunities for the children of central Government employees, if so, the details thereof;

(b) whether the Government has any proposal to open any new KV in Tamil Nadu particularly in Tiruppur/Coimbatore for the educational opportunities of the children/wards of migrant daily wage workers who are earning meagre salary due to which they are facing difficulties in getting their children admitted in nearby private schools; and

(c) if so, the details thereof and if not, the reasons therefor?

Merger of Government Schools

†*211. Shri Narayandas Ahirwar:

Will the Minister of EDUCATION

be pleased to state:

(a) whether it is a fact that many Government schools with less number of students in various States have been merged with the nearby bigger schools, if so, the details thereof;

(b) whether the Government is aware that such mergers have increased the distance and schooling cost of rural and poor children thereby affecting their education and if so, the details thereof;

(c) whether the Government has conducted any study/evaluation to assess the impact of school mergers on enrolment rate and quality of teaching, if so, the details thereof;

(d) whether the Government consider the said policies as an attempt to strengthen the Government education system or as a step to promote private education and if so, the details thereof;

(e) whether the Government is implementing any scheme to ensure that the number of Government schools does not decrease and all children have access to free and quality education near their homes; and

(f) if so, the details thereof?

National Cultural Mapping

*212. Shri Dulu Mahato:
Shri Bibhu Prasad Tarai:

Will the Minister of CULTURE

be pleased to state:

(a) the present status of cultural mapping initiative nation wide under the Government schemes such as National Mission on Cultural Mapping (NMCM) including the number of cultural sites, artists and traditional practices documented so far, State/UT-wise and district-wise especially for Andhra Pradesh and in Bhadrak and Balasore districts of Odisha;

(b) whether any centralised national database or digital platform has been developed to integrate the data collected from States/UTs including Mewar region of Rajasthan, Zonal/Regional Cultural Centres and field agencies and if so, the details of its structure and accessibility;

(c) the details of the financial assistance released under the said mission in the country, year and State/UT-wise especially district-wise in Andhra Pradesh;

(d) the details of Tribal communities covered under National Mission on Cultural Mapping (NMCM) in Andhra Pradesh;

(e) whether any capacity building programmes for marginalized artists are proposed under the said mission, if so, the details thereof;

(f) the details of the steps taken to ensure accuracy, verification and regular updating of cultural mapping data; and

(g) the manner in which this mapping exercise is being used for policy planning, delivery of grants and strengthening of cultural tourism circuits?

Missing of Important Letters from PMML

†*213. Dr. Sambit Patra:

Will the Minister of CULTURE

be pleased to state:

(a) whether the Prime Minister's Museum and Library (PMML) has formulated any policy for conducting annual audit of the documents available in the museum and if so, the details thereof;

(b) whether certain documents related to India's first Prime Minister, Pandit Jawaharlal Nehru have been found missing from the museum during the annual inspection of the Prime Minister's Museum and Library (PMML) in the year 2025 and if so, the details thereof;

(c) whether the said documents were properly and illegally removed from the Prime Minister's Museum;

(d) if so, whether the persons who are responsible for the same have been identified and if so, the details thereof along with the action taken against them as per rules; and

(e) whether any decision has been taken in the Annual General Meeting (AGM) of the Prime Minister's Museum and Library (PMML) in the year 2025 regarding the non-availability of documents related to Pandit Jawaharlal Nehru, the first Prime Minister of India, if so, the details thereof?

Shortage of Infrastructure Facilities in Higher Education in Hingoli District, Maharashtra

*214. Shri Aashtikar Patil Nagesh Bapurao:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government is aware that Hingoli district is facing acute shortage of infrastructure/facilities for higher-education, including limited seats in technical, vocational and professional courses, forcing students to migrate to other districts, if so, the details thereof;

(b) whether the Government proposes to establish new Government colleges, skill-development centres or upgrade existing institutions in Hingoli to improve access to quality education, if so, the details thereof;

(c) whether the Government proposes to provide special financial assistance for modern classrooms, digital learning facilities and teacher-training programmes in rural areas of Hingoli, if so, the details thereof;

(d) whether any steps has been taken/proposed to be taken by the Government to expand scholarship and education-loan support for economically weaker students in the district; and

(e) if so, the details of the steps/measures taken in this regard along with its timeline for implementation and if not, the reasons for delay?

Implementation of PMKVY in Maharashtra

†*215. Shri Sanjay Haribhau Jadhav:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) the current status of implementation of Pradhan Mantri Kaushal Vikas Yojana (PMKVY) in Maharashtra along with the details of training centres set up, courses conducted and training partners engaged so far;

(b) the geographical distribution of the said centres in various districts of Maharashtra;

(c) the details of the funds allocated, released and utilized under PMKVY in Maharashtra during the last three financial years and the current year along with the number of beneficiaries trained under the said scheme, year-wise;

(d) whether the Government has entered into any partnership with industries, trade associations or private sector employers to promote the recruitment of PMKVY certified candidates in Maharashtra;

(e) if so, the details of such initiatives taken to establish linkages with the industries; and

(f) if not, the reasons for the absence of such linkage?

Revenue Loss to States due to GST Rationalisation

*216. Shri V K Sreekandan:
Shri S Venkatesan:

Will the Minister of FINANCE

be pleased to state:

(a) whether it is a fact that Goods and Services Tax Council is likely to constitute a new Group of Ministers to address the issues of initial revenue losses incurred by the States due to the rate rationalization under the GST reforms, if so, the details thereof;

(b) whether it is a fact that the State of Kerala has expressed concerns about severe revenue losses due to the rate rationalization implemented in September 2025, if so, the details thereof;

(c) whether it is a fact that Kerala is likely to face an annual revenue loss of Rs. 8,000 – Rs. 10,000 crore due to the GST reforms;

(d) whether it is a fact that as per Government's estimate the gross revenue loss is likely to be Rs. 93,000 crore, which is likely to be partially compensated by additional revenue of Rs. 45,000 crore due to shift in goods from 28 per cent slab to 40 per cent; and

(e) if so, the details thereof?

Conservation of Centrally Protected Monuments in Dakshina Kannada

*217. Shri Captain Brijesh Chowta:

Will the Minister of CULTURE

be pleased to state:

(a) the details of total number of centrally protected monuments and archaeological sites under the jurisdiction of the Archaeological Survey of India (ASI) including their location, historical importance and the year in which each was declared a monument of national importance in Dakshina Kannada district of Karnataka;

(b) the details of allocation and utilisation of funds for conservation, restoration and maintenance of these monuments from 2019–20 to 2025–26, year-wise;

(c) the details of the major conservation and restoration projects undertaken during this period along with the physical progress achieved thereof;

(d) the details of the total revenue collected, if any, through ticketed entry or other visitor-related receipts at these monuments along with the manner in which such revenues are utilised for site management and preservation; and

(e) whether the ASI has conducted any structural integrity or climate-vulnerability assessments of coastal heritage structures in Dakshina Kannada and if so, the details thereof including key findings?

Implementation of Four Labour Codes

*218. Shri Sudheer Gupta:
Shri Dhairyasheel Sambhajirao Mane:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) whether the Government has made the Four Labour Codes viz., Code on Wages, Industrial Relations Code, Code on Social Security and Occupational Safety, Health and Working Conditions Code to be effective across the country;

(b) if so, the details thereof and the date by which these Codes have come into force;

(c) the names of the States/Union Territories which have completed the process of framing and notifying the corresponding rules;

(d) the details of the manner in which implementation of said Labour Codes is likely to simplify, rationalise and streamline the existing labour laws for workers and employers;

(e) the details of major changes introduced under each Labour Code and their likely impact on wages, social security and working conditions of employees; and

(f) the details of the steps taken/being taken by the Government to ensure smooth, uniform and effective enforcement of the Labour Codes across all sectors in the country?

Loan Moratorium Provided by Commercial Banks

*219. Shri Benny Behanan:

Will the Minister of FINANCE

be pleased to state:

(a) the details of loan waivers, loan write off and loan moratoriums provided by Scheduled Commercial Banks to agricultural borrowers affected by floods, landslides and heavy rainfall since 2020, State/year-wise;

(b) the details of amount/fund spent on waivers, write offs and moratorium related relief since 2020, State/bank/year-wise; and

(c) whether the Government has assessed the adequacy and timelines of these relief measures for rural borrowers affected by climate related disasters and if so, the details thereof?

Preservation and Promotion of Cultural Heritage in Punjab

*220. Shri Malvinder Singh Kang:

Will the Minister of CULTURE

be pleased to state:

(a) the details of the key cultural heritage preservation and promotion projects funded by the Government in Punjab during the last three years, including budgets and outcomes;

(b) the impact of the financial assistance provided by the Government for art and culture organizations in Punjab;

(c) the extent of Government support for promotion of Punjabi folk and traditional arts;

(d) the details of the initiatives taken by the Government to develop cultural tourism in Punjab particularly around heritage sites like those linked to freedom fighters Bhagat Singh, Rajguru and Sukhdev; and

(e) the manner in which the Government is supporting capacity building in cultural education and training institutions in Punjab, such as institutes for archaeology, heritage and performing arts?

New Delhi
Tuesday, December 9, 2025/
Agrahayana 18, 1947 (Saka)

UTPAL KUMAR SINGH
SECRETARY-GENERAL

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Remarks
LOK SABHA
CORRIGENDUM

to the List of Questions for ORAL ANSWERS on
Monday, December 15, 2025/Agrahayana 24, 1947 (Saka)

Question No.	Correction
213	In Part (c) line 1 :for “properly” read “improperly”

New Delhi;
December 12, 2025
Agrahayana 21, 1947 (Saka)

UTPAL KUMAR SINGH
Secretary-General

LOK SABHA

List of Questions for WRITTEN ANSWERS
Monday, December 15, 2025/Agrahayana 24, 1947 (Saka)

(Ministries of Corporate Affairs; Culture; Education; Environment, Forest and Climate Change; Finance; Labour and Employment; Skill Development and Entrepreneurship; Tourism; Youth Affairs and Sports)

Total Number of Questions - 230

Financially Distressed Farmers in Maharashtra

2301. Shri Bhaskar Murlidhar Bhagare:
Shri Mohite Patil Dhairyasheel Rajsinh:
Smt. Supriya Sule:
Shri Sanjay Dina Patil:
Dr. Amol Ramsing Kolhe:
Prof. Varsha Eknath Gaikwad:

Will the Minister of FINANCE

be pleased to state:

(a) whether Central Government is aware that farmers across several districts of Maharashtra are facing acute financial distress due to large-scale crop losses caused by excessive and unseasonal rains, if so, whether reports have been received that banks are pressurising affected farmers for loan repayment, thereby aggravating their mental and financial hardship and if so, the details thereof;

(b) whether the Government proposes to issue directions or advisory guidelines to public sector banks, cooperative banks and other lending institutions to temporarily suspend recovery proceedings, delay repayment schedules or provide a moratorium period for farmers affected by the recent rains in Maharashtra and if so, the details thereof;

(c) whether the Government intends to extend financial support to the rain-affected farmers of the said State through compensation, resowing assistance, interest subvention, restructuring of crop loans or any special package to help them prepare for the upcoming cropping season; and

(d) if so, the details of expected benefits of such measures?

Cooperative Banks in Telangana

2302. Shri Madhavaneni Raghunandan Rao:

Will the Minister of FINANCE

be pleased to state:

(a) the details of cooperative sector banks operating in Telangana, including their branches, deposits and advances;

(b) the amount of funds allocated by the Central Government to these cooperative banks and the manner in which it has been utilized;

(c) the instances of corruption and irregularities reported in these banks across various districts and the action taken against those responsible;

(d) the measures being taken by the Government to strengthen the cooperative banking system in Telangana and improve its overall performance; and

(e) the plan to address issues related to Non-Performing Assets (NPAs) and ensure the

financial health of these cooperative banks?

Urban Cooperative Banks

2303. Shri Saumitra Khan:

Will the Minister of FINANCE

be pleased to state:

- (a) the number of urban cooperative banks in West Bengal;
- (b) whether any of these urban cooperative banks are under consideration to be converted into Small Finance Banks (SFBs), if so, the details thereof; and
- (c) the details of the amount sanctioned by the Government for the cooperative sectors in West Bengal?

CSR in Uttar Pradesh and Bihar

†2304. Shri Arun Kumar Sagar:

Shri Sudhakar Singh:

Smt. Lovely Anand:

Shri Rajiv Pratap Rudy:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

- (a) the details of funds allocated by various undertakings of the Government under the Corporate Social Responsibility (CSR) during the last three years till date, State-wise particularly in Uttar Pradesh and Bihar;
- (b) the CSR funds spent in the country particularly in the backward and Scheduled Caste dominated regions of UP and Bihar during the said period along with the number of beneficiaries, undertaking/area/head/location-wise;
- (c) whether any steps have been taken by the Government to spend CSR funds in the aspirational, backward and SC dominated regions of the country and if so, whether the SC dominated areas particularly Shahjahanpur Parliamentary Constituency in Uttar Pradesh and aspirational districts like Sheohar in Bihar have been included;
- (d) a list of major CSR projects undertaken in the Saran district of Bihar in the last three years, specifying the nature of the works carried out and the implementing corporate entities;
- (e) the details of the per-capita footprint of CSR across the country, State/UT-wise, particularly in Bihar; and
- (f) whether any irregularities were detected with regard to the CSR spending in Bihar in the last five years and if so, the details of the corrective actions taken by the Government or relevant authorities in this regard?

Job Fairs

†2305. Shri Satpal Brahamchari:

Shri Jai Parkash:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

- (a) the details of the number of job fairs held in Sonipat and Hisar Lok Sabha Constituencies

during the last three years and the number of participants along with the total number of selected candidates who actually joined the jobs offered to them;

(b) whether any assessment has been made by the Government on the stability of employment, pay and skill upgradation of the youth appointed after the said fairs and if so, the details thereof; and

(c) whether the Government proposes to introduce new measures such as participation of more reputed companies, skill-based screening and post-placement digital tracking to improve the effectiveness of the said Job Fairs and if so, the details thereof?

Review of Schemes for Employment Generation

†2306. Shri Ummeda Ram Beniwal:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) whether the Government has regularly reviewed employment generation under major national schemes during the last ten years;

(b) if so, the details and major findings thereof;

(c) the number of persons who have been provided employment directly or indirectly under major schemes during the last ten years in the country, State/UT-wise including Rajasthan; and

(d) whether it is a fact that despite various economic reforms the unemployment rate in the country is relatively at high level and if so, the details thereof?

Courses for AI Education

†2307. Shri Chavda Vinod Lakhamshi:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government has recognised any courses for AI education in the country; and

(b) if so, the details of the total number of Government and private universities teaching this course, State-wise?

Implementation of Old Pension Scheme

2308. Shri Anto Antony:

Shri Amra Ram:

Shri Utkarsh Verma Madhur:

Shri Imran Masood:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government proposes to implement Old Pension Scheme (OPS) for its employees by abolishing the National Pension System (NPS) and Unified Pension Scheme (UPS), if so, the timeline thereof and if not, the reasons therefor;

(b) whether many State Governments have implemented OPS for their employees, if so, the process to return the funds deposited with the Centre to the State Governments along with the amount of funds deposited by the States wherein OPS is in place, State-wise;

(c) whether any discrepancies are associated with the UPS system of pension, if so, the

details thereof;

(d) whether it is a fact that the contribution deducted from the salary of employees during their service will not be returned to them at the time of retirement; and

(e) if so, the details thereof?

CSR In Hisar

†2309. Shri Jai Parkash:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the amount spent by various companies operating in Hisar Lok Sabha Parliamentary Constituency under Corporate Social Responsibility during the financial years 2022-23 and 2023-24;

(b) whether it is also true that many companies in this region have not met the target set for utilisation of CSR fund due to which some projects remained incomplete, if so, the details thereof;

(c) the steps taken by the Government to ensure that companies spend effectively in areas such as education, health, environmental protection and rural development under the CSR obligations; and

(d) whether the Government is considering to release a transparent report on CSR spending and if so, the details thereof?

Development of Homestays

2310. Shri Kesineni Sivanath:

Will the Minister of TOURISM

be pleased to state:

(a) the details of the number of homestays allocated for development under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan, State/UT-wise;

(b) the details of the number of homestays sanctioned under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan for Andhra Pradesh, district-wise;

(c) the details of the number of districts that have sent proposals under the scheme especially for homestays, component-wise;

(d) the details of the funds allocated for building of homestays, State/UT-wise and district-wise for Andhra Pradesh; and

(e) the details of the funds utilised, State/UT-wise and district-wise for Andhra Pradesh?

Inclusion of Heritage Sites and Majuli Island in UNESCO List

2311. Shri Jai Prakash:

Shri Gaurav Gogoi:

Will the Minister of CULTURE

be pleased to state:

(a) whether the Government has recommended any proposal to include heritage sites in the UNESCO list and if so, the details thereof;

(b) the current status of proposals for the inclusion of Majuli Island in the UNESCO World Heritage List;

(c) the details of the funds allocated and utilised for the conservation of Ahom-era monuments, the Satras of Majuli and other major heritage sites in Assam during the last five years and current year; and

(d) whether the Government has taken steps to integrate traditional festivals such as Bihu, Hornbill, Sangai, Ambubachi Mela and the Ziro Festival of Music into India's cultural tourism circuit and if so, the details thereof?

Sukanya Samriddhi Yojana (SSY) in Karnataka

2312. Shri B Y Raghavendra:
Shri Captain Brijesh Chowta:

Will the Minister of FINANCE

be pleased to state:

(a) the number and the details of Sukanya Samriddhi Yojana (SSY) accounts presently active in Karnataka, district-wise and Taluk-wise details of Shivamogga and Udupi districts;

(b) the average deposit amount per beneficiary account under SSY in Karnataka, district-wise and Taluk-wise details of Shivamogga and Udupi districts; and

(c) whether the Government has conducted any impact assessment or evaluation studies in Karnataka to gauge the effectiveness of SSY in promoting financial inclusion and education of girl child and if so, the details thereof?

Implementation of Skill Development Schemes in Bihar

2313. Dr. Mohammad Jawed:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) the details of the number of skill development schemes or projects launched in Bihar since 2019, till date;

(b) the total number of youth enrolled under the said schemes during the said period;

(c) whether the Government has any data indicating the number of Youth trained and got employment or started entrepreneurial ventures within Bihar; and

(d) if so, the details of the total amount of funds allocated and utilised for the said schemes or projects during the said period?

Unclaimed Bank Deposits

2314. Shri Subbarayan K:
Com. Selvaraj V:

Will the Minister of FINANCE

be pleased to state:

(a) the total unclaimed bank deposits in the country according to the Reserve Bank of India, State-wise;

(b) the steps being taken by the Government to direct banks to locate depositors and return their money; and

(c) the response of the banks in this regard so far?

Shell Companies in West Bengal

2315. Shri Jagannath Sarkar:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the number of shell companies identified, struck off, prosecuted or placed under enhanced surveillance in West Bengal during the last three years along with details of their registered addresses, directors and nature of violations;

(b) whether the Government has detected clusters of shell entities operating from identical or high-risk premises in Kolkata, Howrah, Siliguri and Asansol, including those used for hawala, benami transactions, GST fraud or bogus share-capital inflations, if so, the details thereof;

(c) whether a real-time data-verification system is being strengthened to detect fake directors, forged KYC submissions and mass DIN misuse originating from the said State, if so, the details thereof; and

(d) the extent of coordination with ED, SFIO, Income Tax and GST authorities in cases where shell companies registered in West Bengal have been linked to money laundering, political funding irregularities or organised financial fraud?

Inadequate Educational Infrastructure for SCs/OBCs Students

†2316. Mrs Ruchi Vira:

Smt. Sanjna Jatav:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government is aware that there are inadequate educational infrastructure and scholarships, including schools, colleges and vocational training centres, which disproportionately affects students belonging to SCs and OBCs in Moradabad district in Uttar Pradesh and Bharatpur district in Rajasthan;

(b) if so, the details of the newly approved educational institutions as well as the amount of scholarships provided in these districts;

(c) whether the Government has undertaken any measures/steps to improve school infrastructure, promote higher education, provide scholarships and accessible quality education in the said districts, if so, the details thereof; and

(d) if not, the reasons for inadequate educational support in the said districts?

Status of Sector Skill Councils

2317. Dr. Shrikant Eknath Shinde:

Shri Ravindra Dattaram Waikar:

Smt. Bharti Pardhi:

Shri Naresh Ganpat Mhaske:

Shri Vishaldada Prakashbapu Patil:

Shri Shirang Appa Chandu Barne:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) the total number of Sector Skill Councils (SSCs) operational in Maharashtra and Madhya Pradesh particularly in the Mumbai Metropolitan Region (MMR) and district Raigad and Pune and

Madhya Pradesh including Balaghat Lok Sabha Constituency;

(b) the mandate of these SSCs in identifying skill gaps and setting competency standards, particularly for key sectors in Maharashtra and Madhya Pradesh such as manufacturing, logistics, healthcare and tourism sectors;

(c) the details of skill needs identified by SSCs in the said States with a district-wise breakdown including rural/tribal areas;

(d) whether National Skill Development Corporation (NSDC) provides support to training providers operating in the said States especially within the MMR; and

(e) the specifics of NSDC support, including funding, curriculum development, and certification for training providers in the said States?

Special Area Games Scheme

2318. Shri Mohite Patil Dhairyasheel Rajsinh:

Shri Sanjay Dina Patil:

Dr. Amol Ramsing Kolhe:

Prof. Varsha Eknath Gaikwad:

Smt. Supriya Sule:

Shri Bhaskar Murlidhar Bhagare:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the Government, under the Special Area Games (SAG) Scheme of the Sports Authority of India (SAI) has identified region-specific or indigenous sports and established Centres of Excellence across the country to nurture local sporting talent;

(b) if so, the details of the existing SAG Centres and the disciplines covered particularly those functioning in Maharashtra;

(c) the measures taken by the Government to promote indigenous sports such as Kabaddi, Mallakhamb, Kushti and other traditional games in Maharashtra through financial assistance, infrastructure development, coaching support and their inclusion under Khelo India scheme;

(d) whether the Government of Maharashtra has submitted proposals for setting up of new SAG Centres or Regional Sports Academies (RSA) dedicated to traditional sports along with the present status of these proposals; and

(e) the total funds allocated, released and utilised during the last five years under the SAG and Khelo India schemes for promoting indigenous and region-specific sports district-wise in Maharashtra?

UGC Draft Regulations 2025 on Appointment of Vice-Chancellors

2319. Shri Murasoli S:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Union Government has taken note of the resolutions passed by State Legislatures, including Tamil Nadu, seeking withdrawal of the UGC Draft Regulations 2025 on the ground that they encroach upon State autonomy in the appointment of Vice-Chancellors, if so, the details thereof;

(b) whether any corrective or consultative measures have been taken or any modifications proposed to address the concerns raised by the State Governments, if so, the details thereof;

(c) whether the Union Government proposes to hold structured consultations or deliberations with State Governments before finalising the said regulations, in view of education being a subject under the Concurrent List, if so, the details thereof;

(d) whether the Government intends to establish a mechanism to ensure that future higher education regulatory frameworks reflect cooperative federalism and balanced participation of both Union and State Governments; and

(e) if so, the details thereof?

Investor Education and Protection Fund

2320. Dr. Shashi Tharoor:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the details of accumulated amount in the Investor Education and Protection Fund (IEPF) for the last three years, year-wise;

(b) the details of amount credited to IEPF from various sources;

(c) the details of the steps undertaken by the Government to promote financial literacy in Kerala; and

(d) whether the Government is planning to open Niveshak Kendras to facilitate challenges faced by the investors in Kerala, if so, the details thereof?

Integration of NEERI's Scientific Models to Control Pollution

2321. Shri Brijmohan Agrawal:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) the details of the mechanism adopted by the Government to integrate National Environmental Engineering Research Institute (NEERI) scientific models into regulatory frameworks to move from a 'one-size-fits-all' policy to location-specific, science-driven interventions, particularly in critically polluted areas of our country;

(b) the details of Non-Attainment City (NAC) along with the specific criteria and air quality standards that lead to a city being officially designated as a NAC, State/UT-wise;

(c) the manner by which Government is ensuring that the City Action Plans (CAPs) are scientifically aligned with the findings of their specific Source Appointment (SA) studies, rather than implementing generic measures;

(d) the guidelines/measures adopted by the Government for visible interventions like road dust management in the country, State/UT-wise; and

(e) whether the specific measures are there to protect the most vulnerable populations who are often disproportionately exposed to high pollution levels in these NACs and if so, the details thereof?

Initiative for Quality Higher Education in Indian Languages

2322. Shri Bastipati Nagaraju:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government has launched or proposes to launch the National Initiative for Quality Higher Education to promote high-quality higher education programmes in Indian languages;

(b) if so, the details of the objectives, institutional framework, eligibility criteria, implementation mechanism and monitoring system adopted under the initiative;

(c) the number of institutions identified or assisted so far under the said initiative, State-wise and language-wise;

(d) the financial assistance sanctioned and released under the said initiative since its inception, year-wise and institution-wise;

(e) whether any guidelines, manuals or operational procedures have been issued for implementation of the said initiative; and

(f) if so, the details of such guidelines?

Pradhan Mantri Mudra Yojana (PMMY)

2323. Shri Malaiyarasan D:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government has evaluated the actual impact of the Pradhan Mantri Mudra Yojana (PMMY) on employment generation, especially among first-time entrepreneurs;

(b) if so, the details of such evaluation along with State-wise and category-wise (Shishu, Kishor, Tarun) data on the number of beneficiaries from Tamil Nadu during the last five years;

(c) whether instances of high Non-Performing Assets (NPAs) have been reported under Mudra loans, particularly from public sector banks;

(d) if so, the details thereof and the steps taken to strengthen credit appraisal and recovery mechanisms; and

(e) whether the Government proposes to review or restructure the scheme in light of concerns about loan utilisation, repayment capacity and monitoring and if so, the details thereof?

Promotion of Agri-tourism

2324. Smt. Priyanka Gandhi Vadra:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government proposes to formulate an Agri-tourism policy to promote farm stays in the country and if so, the details thereof;

(b) whether the Government has conducted a study to assess the potential of rural tourism, especially Agri-tourism in the country, if so, the details thereof;

(c) the details of rural tourism projects executed since 2021 along with partner organisations, State/UT-wise; and

(d) whether the Government is taking initiatives to support women and tribal entrepreneurs in the tourism sector, particularly in Wayanad Lok Sabha Constituency and if so, the details thereof?

National Workshops on Project Mausam

2325. Shri Eatala Rajender:

Will the Minister of CULTURE

be pleased to state:

- (a) whether the Government has organised National Workshops on the issues on Project Mausam- "Islands at the Crossroads of Maritime Networks within Indian Ocean Region";
- (b) if so, the details thereof along with response received and outcome thereon; and
- (c) the details of the funds sanctioned and utilised along with the future action plan for 2047?

India's 2030 Commonwealth Games Hosting

2326. Shri Manickam Tagore B:
Shri Vijayakumar *Alias* Vijay Vasanth:
Shri Suresh Kumar Shetkar:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

- (a) whether the Government has finalised the total estimated cost for hosting the 2030 Commonwealth Games in Ahmedabad and if so, the details thereof and if not, the reasons for proceeding without financial clarity;
- (b) whether an independent evaluation conducted to assess infrastructure readiness, athlete facilities, logistics and long-term utilisation of newly created venues and if so, the details thereof;
- (c) whether the bidding and selection process involved consultations with national sports federations, State Governments and Members of Parliament and if not, the reasons for undertaking such a significant international commitment without wider stakeholder participation, if so, the details thereof;
- (d) whether the Government has examined possible financial liabilities on the Union and State Government in case of delays or cost escalations, if so, the outcome of such assessments; and
- (e) whether any social and environmental-impact assessments were conducted for planned infrastructure expansion in Ahmedabad, if so, the findings thereof and if not, the reasons therefor?

GST 2.0 Structure and Economic Impact

†2327. Smt. Mahima Kumari Mewar:
 Shri Praveen Patel:
 Smt. Vijaylakshmi Devi:
 Shri Dulu Mahato:
 Shri Vishweshwar Hegde Kageri:
 Smt. Himadri Singh:
 Shri Bidyut Baran Mahato:
 Dr. Bholu Singh:
 Smt. Kamlesh Jangde:
 Shri Vijay Baghel:
 Shri P P Chaudhary:
 Dr. Hemang Joshi:
 Shri Pradeep Kumar Singh:
 Shri Damodar Agrawal:
 Shri Dilip Saikia:
 Shri Mukeshkumar Chandrakaant Dalal:
 Dr. Hemant Vishnu Savara:
 Shri P C Mohan:
 Shri S Venkatesan:
 Shri Ramesh Awasthi:
 Shri Yogender Chandolia:
 Shri Vishnu Dayal Ram:
 Shri Vijay Kumar Dubey:
 Shri Dineshbhai Makwana:
 Shri Lumbaram Choudhary:
 Shri Anup Sanjay Dhotre:
 Shri Anil Firojiya:
 Smt. Anita Nagarsingh Chouhan:
 Shri Anurag Singh Thakur:
 Smt. Shobhanaben Mahendrasinh Baraiya:
 Shri Shankar Lalwani:
 Shri Dharambir Singh:
 Shri Krishna Prasad Tenneti:
 Shri Manoj Tiwari:
 Shri Satish Kumar Gautam:
 Shri Khagen Murmu:
 Shri Mahesh Kashyap:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government has undertaken an official assessment of the manner in which GST 2.0 proposes to support India's economic growth;

(b) the details of the expected contribution to Gross Domestic Product (GDP) growth and formalisation from simplified tax structure and increased tax compliance;

(c) the details of the projected improvements in household consumption and trade competitiveness across the sectors particularly e-commerce, essential health services and basic economy due to reduction in tax burden;

(d) the details of the measures taken to strengthen country's position as global manufacturing and investment destination under the enhanced ease of doing business through GST 2.0 under Vksit Bharat 2047 vision;

(e) whether the Government maintains the record of GST collection across the country during

the last five years particularly in Pali Parliamentary Constituency, district/month-wise, if so, the details thereof;

(f) whether there has been an increase in GST Collection since the GST 2.0 reforms, if so, the details thereof, particularly in Pali Parliamentary Constituency;

(g) whether business-related data, taxpayer onboarding and MSME compliance trends for Bhiwani and Mahendragarh districts will be separately tracked and supported under GST 2.0, considering the constituency's growing industrial clusters and logistics connectivity needs;

(h) whether GST 2.0 is expected to ease ITC flow for small business, exporters; and

(i) whether the Government has undertaken consultation with States, industry bodies and economists to ensure smooth transition of GST 2.0?

National and International Sports Events

†2328. Smt. Delkar Kalaben Mohanbhai:

Shri Nilesh Dnyandev Lanke:

Shri Bhumare Sandipanrao Asaram:

Dr. Shivaji Bandappa Kalge:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the Government has taken any decision regarding the request of the Dadra and Nagar Haveli (UT) and State Government of Maharashtra to grant approval for organizing national sports event like Khelo India and other international events;

(b) if so, the details thereof;

(c) whether the Government has provided any financial assistance for improving the sports infrastructure to organise the national and international sports events in the said States/UT;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

Expansion and Modernisation of Sports Infrastructure

2329. Smt. Shambhavi:

Shri Atul Garg:

Shri Rajesh Verma:

Dr. D. Purandeswari:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the Government has expanded sports infrastructure under the Khelo India Scheme (KIS) through new stadiums, athletic tracks, sports hostels and district-level centres of excellence particularly in Samastipur and Khagaria, Ghaziabad and Rajahmundry Lok Sabha Constituencies;

(b) whether high-performance coaching facilities for Olympic sports modernised with scientific training, physiotherapy and nutrition support and if so, the details thereof;

(c) whether the Government plans to establish sports science labs and data-analytics centres across the country, if so, the details thereof;

(d) whether the State Governments and private academies are being encouraged to adopt Public-Private Partnership (PPP) models for sports infrastructure and if so, the details thereof; and

(e) whether these measures have led to improved grassroots participation, medal

performance and India's emergence as a global sporting nation and if so, the details thereof?

Development of Tourist Sites at Chikkaballapur

2330. Dr. K Sudhakar:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government is aware that 95 new tourist spots have been approved in Chikkaballapur district under the Karnataka Tourism Policy 2024–29 and if so, whether Central financial support has been sought by the State Government for this purpose;

(b) whether the Government proposes to allocate funds under the schemes such as PRASHAD or Swadesh Darshan to develop these newly identified historical and religious tourism destinations, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has received any proposal from Karnataka for inclusion of sites such as Srinivasa Sagar Reservoir, Yoganandeeshwara Temple, Nandi Hills, Skandagiri Hills, Rangasthala and other heritage spots in centrally-sponsored tourism development schemes and if so, the details along with present status thereof; and

(d) whether the Government proposes to extend technical or infrastructural support for development of connectivity, eco-tourism facilities and interpretation centres at the 95 new locations, if so, the details thereof?

Centres of Excellence in Artificial Intelligence

2331. Dr. Byreddy Shabari:

Shri G Lakshminarayana:

Dr. Kalanidhi Veeraswamy:

Will the Minister of EDUCATION

be pleased to state:

(a) the current status of establishment of the three Centres of Excellence (CoE) in Artificial Intelligence (AI), including details of host institutions, locations, funds sanctioned and timelines for operationalization;

(b) the number and details of research projects, pilots or innovations sanctioned or approved so far under each CoE along with the objectives of each project;

(c) the details of any pilot projects or AI solutions being implemented in the field through these CoEs, including location of implementation, funding provided and current status of each pilot;

(d) whether any proposals for new CoEs, additional funding, or industry-academia collaborations have been received from State Governments, including Andhra Pradesh and Tamil Nadu, if so, the details thereof;

(e) the objectives, funding structure and expected outcomes of these Centres of Excellence, especially in promoting AI research, innovation, startup incubation and skill development;

(f) whether the Government has assessed the need to establish AI Centres of Excellence in educationally and economically backward districts to ensure inclusive technological growth and the steps taken in this regard; and

(g) the measures proposed by the Government to ensure that these AI Centres of Excellence contribute to employment generation, curriculum modernization and capacity-building in States like Tamil Nadu?

Conservation of Erumbeeswarar Temple in Thiruverumbur

2332. Shri Durai Vaiko:
Dr. M K Vishnu Prasad:

Will the Minister of CULTURE

be pleased to state:

(a) the details of the development work including beautification being done in the centres of pilgrimage like temples and ancient monuments in the State of Tamil Nadu especially in Archaeological Survey of India (ASI) protected Erumbeeswarar Temple in Thiruverumbur;

(b) if so, the details thereof; and

(c) the details of the funds allocated and utilised for development like restoration, conservation and improvement of visitor amenities of the said places/temple including ASI maintained temples during the last three years and the current year?

Government Schools in Ladakh

2333. Shri Mohmad Haneefa:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government is aware of the sharp decline in the pass percentage of classes 10 and 12 students of Government schools in Union Territory of Ladakh after the recent transition to the Central Board of Secondary Education (CBSE) system and particularly poor due to results in Kargil district;

(b) if so, the details thereof alongwith the factors responsible for this dismal performance;

(c) whether the Government has undertaken or proposes to undertake any detailed study, policy intervention or special resource package to improve academic outcomes in Ladakh's government schools; and

(d) if so, the details thereof?

Teacher Capacity Building Programme

2334. Shri Ramasahayam Raghuram Reddy:

Will the Minister of EDUCATION

be pleased to state:

(a) the details of the extent to which the introduction of teacher capacity building programmes such as National Initiative for School Heads' and Teachers' Holistic Advancement (NISHTHA), impacted the education sector in the country;

(b) the extent to which the implementation of digital teaching aids like Digital Infrastructure for Knowledge Sharing (DIKSHA) help in improving pedagogical techniques; and

(c) the details of collaboration with State Governments, educational institutions and international bodies to modernize the teaching and training curriculum for middle school teachers?

Impact of SOAR initiative

2335. Shri Arvind Dharmapuri:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

- (a) the details of the features and implementation status of the Skilling for AI Readiness (SOAR) initiative;
- (b) the total number of students and teachers trained under the said scheme so far;
- (c) the progress made under the Drone Didi scheme, including the number of women trained in drone operations; and
- (d) whether the Government has reviewed the impact of the said schemes on employability and future skills and if so, the details thereof and if not, the reasons therefor?

Status of Upgradation of Institutes under CBSP Scheme

2336. Shri Praveen Patel:
 Shri Kanwar Singh Tanwar:
 Shri P P Chaudhary:
 Shri Chavda Vinod Lakhamshi:
 Shri Krishna Prasad Tenneti:
 Smt. Smita Uday Wagh:

Will the Minister of TOURISM

be pleased to state:

- (a) the progress made in training and certification under the Capacity Building for Service Providers (CBSP) scheme during 2014–2025 in the country especially in Maharashtra;
- (b) the status of expansion and upgradation of Institutes of Hotel Management (IHM), Food Craft Institutes (FCI), Indian Institute of Tourism and Travel Management (IITTM) campuses and other training institutions supported by the Government across the country, including those benefitting in Maharashtra's tourism ecosystem;
- (c) whether the India International Trade Fair (IITF) certification programme and responsible-tourism initiatives such as Paryatan Mitra and Paryatan Didi have improved the availability of trained local tourist guide facilitators, especially in heritage, spiritual and eco-tourism circuits across the country, State/UT-wise particularly in Pali Lok Sabha Constituency;
- (d) the details of collaborations with leading hospitality and tourism industry chains to improve hands-on training, apprenticeships and job placements for students; and
- (e) the details of the steps taken to further strengthen skill development and capacity-building avenues to boost tourism-driven employment and entrepreneurship?

SNA SPARSH

- †2337. Shri Ashok Kumar Rawat:

Will the Minister of FINANCE

be pleased to state:

- (a) the objective of starting SNA SPARSH, a System for Pension Administration (Raksha), a Single Nodal Agency;
- (b) the extent to which it is useful in ensuring timely release of payments;
- (c) whether SNA SPARSH is likely to help States to utilise the funds released by the Government for Centrally Sponsored Schemes (CSSs);
- (d) if so, the number of schemes onboarded to the system so far alongwith the total quantum

of transactions made;

(e) whether the implementation of Treasury Single Account(TSA) a Single Nodal Agency (SNA), Central Nodal Agency (CNA) and SNA-SPARSH has improved fund flow mechanisms; and

(f) if so, the details thereof?

Regional Disparity in CSR Spending

2338. Adv Priya Saroj:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) whether the Government is aware that despite Uttar Pradesh having the highest population, it receives disproportionately lower Corporate Social Responsibility (CSR) funds compared to industrialised States like Maharashtra and Gujarat;

(b) if so, the specific reasons for this regional skew and the steps taken by the Government to encourage corporate sector to invest CSR funds in "Aspirational Districts" and rural constituencies; and

(c) the data of total CSR expenditure incurred in Uttar Pradesh, during the financial years 2023-24 and 2024-25, district-wise/sector-wise (Health, Education and Rural Development)?

National Ambient Air Quality Standards Targets

2339. Shri Rahul Gandhi:

Shri Bhajan Lal Jatav:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) the percentage of the current Air Quality Index (AQI) improvement plan actually implemented in view of the fact that the country's AQI has been continuously rising over the last three years;

(b) the details of the National Ambient Air Quality Standards targets for 2025-26, the details of cities where PM2.5 and PM10 levels have been met along with the cities where standards have not been met;

(c) the details of the funds allocated, released and utilised under National Clean Air Programme (NCAP) since 2019, State-wise;

(d) whether the Government is aware that nearly two-thirds of cities monitored by the Central Pollution Control Board (CPCB) have moderate or worse rating of Air Quality Index (AQI) ;

(e) whether the Government is aware of reports revealing that independent monitors indicate more severe AQI levels than Government-operated monitors;

(f) the reasons for the number AQI monitoring stations being significantly lower as compared to international standards; and

(g) the time by which the real-time data collection for identifying pollution sources is likely to become fully automated?

Audit of Sports Bodies

2340. Smt. Mala Roy:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether there is any plan of the Government to take control of big sports bodies such as Board of Control for Cricket in India (BCCI), All India Football Federation (AIFF) etc. for their proper and smooth functioning, if so, the details thereof;

(b) if not, the reasons therefor; and

(c) whether the Government proposes to conduct Audit of the said big sports bodies in future, if so, the details thereof?

SBI Projections on Impact of Labour Codes

2341. Shri Vijayakumar *Alias* Vijay Vasanth:
Shri Suresh Kumar Shetkar:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) whether the Government accepts that SBI's estimate of a Rs. 75,000-crore consumption boost from the new labour codes is purely theoretical and if so, whether any independent impact study has been conducted by the Government;

(b) if so, the details thereof;

(c) whether the Government has credible evidence to support the assumption that 20 per cent of informal workers are likely to shift to formal employment, despite the persistent failure of past formalisation efforts and if so, the details thereof;

(d) whether the Government admits that unemployment cannot fall by 1.3 per cent when several States have yet to fully notify labour code rules and if so, the details thereof along with the corrective steps are planned by the Government;

(e) whether safeguards exist to prevent employers from evading compliance through contractualisation, outsourcing or pushing workers back into informal arrangements and if so, the details thereof; and

(f) whether the Government has assessed the compliance burden on Micro, Small and Medium Enterprises (MSMEs) and small establishments and if so, the measures proposed by the Government to ensure that the labour codes do not escalate costs or trigger job losses?

Digital Market Regulations

2342. Shri Arup Chakraborty:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the measures taken by the Government to strengthen the competition framework after the anti-competition actions by the European Union and the US Department of Justice against Google and Meta respectively;

(b) the manner in which the Government is planning to align India's digital market regulations with global standards to improve enforcement mechanisms against monopolistic practices by foreign tech firms;

(c) the specific measures taken/being taken by the Government to protect Indian digital platforms from potential anti-competitive actions by dominant global tech companies; and

(d) the timeline set for regulatory review and enforcement?

Roadmap to Sustainable Homestay Tourism

2343. Shri Chamala Kiran Kumar Reddy:

Will the Minister of TOURISM

be pleased to state:

(a) whether the NITI Aayog's report on "Rethinking Homestays: Navigating Policy Pathways", aims a roadmap for States to harmonies regulations in promoting sustainable growth of tourism and unlock homestays' economic, cultural and entrepreneurial potential; and

(b) if so, the details thereof and the specific measures proposed to be taken by the Government to implement the provisions stated in the said report?

Environmental Protection Measures in Amroha, Uttar Pradesh

†2344. Shri Kanwar Singh Tanwar:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government proposes to implement the steps for environmental protection, afforestation and pollution control measures in Amroha district of Uttar Pradesh to improve the quality of air, water and soil and to ensure sustainable development;

(b) if so, the detail of the programmes carried out, the area covered under them and the result achieved thereto in the district; and

(c) if so, the reasons therefor?

Promotion of Tourism in Khajuraho

2345. Shri Vishnu Datt Sharma:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government is implementing Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) and promotional initiatives such as Dekho Apna Desh to develop pilgrimage and heritage circuits and boost domestic tourism;

(b) whether any PRASHAD projects, promotional activities, Fam Tours or Dekho Apna Desh initiatives have been approved or undertaken for sites in the town of Khajuraho, a UNESCO World Heritage site in the Khajuraho Lok Sabha Constituency, if so, the details thereof along with the funds, works and implementing agencies;

(c) the details of the measures taken to integrate poor households, trained tourist guides, women-led homestays, local craft markets, transport providers and small vendors in order to directly increase the income from tourism;

(d) whether promotional or developmental support in this region is inadequate, if so, the reasons therefor along with the details of the steps planned to prioritise these districts; and

(e) the details of the monitoring indicators used for tourist footfall, local employment, SHG (Self-Help Group) earnings and artisan participation along with the timelines for assessing impact on local welfare?

Establishment of Schools under Samagra Shiksha Scheme

†2346. Shri Neeraj Maurya:
Shri Devesh Shakya:

Will the Minister of EDUCATION

be pleased to state:

(a) the total amount of funds released by the Central Government under the 'Samagra Shiksha Scheme' in the country during the last five years, State-wise and year-wise;

(b) the manner in which establishment upgradation of schools and expenditure partnership between Central and States, in compliance of section 6 and 7 of RTE Act 2009 are being ensured;

(c) the status of co-ordination between Central and State about the implementation of National Education Policy (NEP) in view of State like Uttar Pradesh having its own education system running in the State level; and

(d) the total amount of expenditure incurred on Samagra Shiksha Scheme under Aonla Lok Sabha Parliamentary Constituency and Etah-Kashganj Lok Sabha Parliamentary Constituency during the last five years?

Promotion of Eco and Hill Tourism under SDS/SDS 2.0 in Tamil Nadu

2347. Shri Eswarasamy K:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government has any plans for the development of eco and hill tourism destinations such as Valparai and the Anamalai region under the Swadesh Darshan Scheme (SDS) or Swadesh Darshan Scheme (SDS 2.0) scheme;

(b) if so, the details thereof, including the project components, amount sanctioned and current implementation status;

(c) whether the Government has undertaken any survey to identify potential destinations for sustainable tourism development in Tamil Nadu;

(d) the details of the destinations selected under the scheme during the last five years, year and State-wise; and

(e) the details of the measures proposed to integrate such destinations with broader national circuits to enhance employment and local entrepreneurship?

Waiver for KCC loans

†2348. Adv. Chandra Shekhar:
Shri Hanuman Beniwal:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government is aware that the Indian Banking Association has advised waiving processing, documentation, inspection, ledger folio fees and other service charges for Kisan Credit Card (KCC) loans upto three lakh, keeping in view the financial hardship faced by small and marginal farmers, if so, the details thereof;

(b) whether this advisory is being followed by banks, if so, the details thereof and if not, the

reasons therefor;

(c) whether the Government proposes to make the said advisory mandatory in the interest of farmers and for strict compliance by the banks; and

(d) if so, the details thereof?

Gender-Disaggregated Data

2349. Shri Selvam G:
Shri C N Annadurai:
Shri Navaskani K:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) whether the Government maintains gender-disaggregated data on candidates trained and placed under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0 in Tamil Nadu, district-wise and if so, the details for female candidates;

(b) the number of women trained under PMKVY 4.0 in Tamil Nadu since its launch, along with the number of trainees successfully placed across various job roles;

(c) the details of female trainees from Kanchipuram, including enrolment, completion, placement rates and sectors in which they were employed, district-wise;

(d) whether any targeted skilling initiatives for women-such as tailoring, healthcare, IT/ITES, beauty & wellness and entrepreneurship have been introduced in the said districts under PMKVY 4.0;

(e) if so, the measures taken by the Government to expand women's participation in PMKVY 4.0 centres in these backward and semi-urban districts, including hostel facilities, stipend support and tie-ups with local industries; and

(f) whether additional women-focused training centres are proposed in these districts to improve female employment opportunities, if so, the details thereof?

Restructuring of National Testing Agency (NTA)

†2350. Shri Chandra Prakash Choudhary:

Will the Minister of EDUCATION

be pleased to state:

(a) the status of the restructuring of the National Testing Agency (NTA) and the measures being taken by the Government to ensure that the new technology-based DIGI-EXAM system is robust against past mismanagement and security breaches;

(b) the manner in which the Performance Assessment, Review and Analysis of Knowledge for Holistic Development (PARAKH) is working to standardize new assessment methods along with the time by which the PARAKH framework is likely to be implemented for classes 3, 5 and 8;

(c) the reasons for the creation of ten additional posts in the NTA;

(d) whether the Government is monitoring the effectiveness of the public statements issued by the Government to reduce students' dependence on coaching centres, if so, the details thereof; and

(e) the manner in which redesigned board exams and curriculum are expected to lessen reliance on coaching institutes?

On Time Payment of Loan EMI

2351. Dr. Prashant Yadaora Padole:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government is aware that delays between timely EMI/credit-card payments and their reflection in Credit Information Reports still persist causing temporary drops in CIBIL scores and affecting access to urgent credit or increasing interest rates and if so, the details thereof along with the reaction of the Government thereto;

(b) the reasons for Credit Institutions (CIs) inability to report repayment data to Credit Information Companies on a daily or near real-time basis despite digital banking advancements;

(c) whether all CIs are following the bi-monthly reporting cycle (15th and month-end) from 1 January 2025 and if so, the details thereof along with the monitoring and penal steps taken by RBI for delays beyond the seven-day window;

(d) the number of complaints under Reserve Bank - Integrated Ombudsman Scheme in the last two financial years regarding delayed or non-updation of credit records, and compensation paid; and

(e) whether the Government is likely to direct RBI to impose mandatory penalties when delayed updates cause proven loss or rejection of credit applications and if so, the details thereof?

Companies Penalised under the Companies Act, 2013

2352. Dr. Kalyan Vaijinathrao Kale:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the total number of companies penalised for non-compliance under various provisions of the Companies Act, 2013 between 2019-2025, year/State/UT-wise;

(b) the total number of penalties imposed and amount recovered during this period;

(c) the number of companies struck off from the register of companies for non-filing of statutory returns since 2020, year-wise; and

(d) whether the Government has conducted any review of the impact of these enforcement measures on improving corporate governance and compliance levels, and if so, the details thereof?

Establishment and Modernization of Museums, Cultural Spaces and Exhibitions

2353. Shri Bhartruhari Mahtab:
 Dr. Thirumaavalavan Tholkappian:
 Shri Bidyut Baran Mahato:
 Shri Vijay Baghel:
 Shri Mahesh Kashyap:
 Shri P P Chaudhary:
 Shri Dilip Saikia:
 Shri Sukhjinder Singh Randhawa:
 Shri Captain Brijesh Chowta:
 Shri Alok Sharma:
 Shri Dhaval Laxmanbhai Patel:
 Shri Dineshbhai Makwana:
 Shri Lumbaram Choudhary:
 Shri Naba Charan Majhi:
 Shri Praveen Patel:
 Shri Shankar Lalwani:
 Smt. Kamlesh Jangde:

Will the Minister of CULTURE

be pleased to state:

- (a) the details of the number of Archaeological site museums in the country, State/UT-wise;
- (b) the progress made in establishing new museums, galleries and experiential spaces in the country especially in Rajasthan particularly in Pali Lok Sabha Constituency and Dakshina Kannada in Karnataka;
- (c) the details of the steps taken to modernise existing museums and support to regional museums in the country especially in Rajasthan in Pali Lok Sabha Constituency and Dakshina Kannada such as Rani Abakka Museum;
- (d) the extent to which national-level events have contributed to enhancing public engagement with cultural institutions of the country particularly in Dakshina Kannada;
- (e) the way in which these museum-related initiatives are expected to support cultural tourism, creative economies and wider access to India's cultural heritage particularly in cultural hubs like Dakshina Kannada; and
- (f) whether the Government proposes to declare Girodhpuri Dham (religious place) situated in the State of Chhattisgarh as a national heritage site and carry out its development/construction?

Funds for Educational Institute in Karnataka

2354. Shri M Mallesh Babu:

Will the Minister of EDUCATION

be pleased to state:

- (a) the Central share released to the State of Karnataka under the Sarva Shiksha Abhiyan (SSA) from 2004-05 and under the Samagra Shiksha Abhiyan thereafter, along with enrolment, learning outcomes indicators and infrastructure outcomes (classrooms, toilets, ICT labs) achieved each year, year-wise;
- (b) the details of allocations and expenditure in Karnataka under the Rashtriya Madhyamik Shiksha Abhiyan (RMSA) since 2009-10 and its integration under Samagra Shiksha and Mid Day Meal Scheme/PM POSHAN since 2004-2005, year-wise;
- (c) the funds released to Karnataka under the PM Uchchar Shiksha Abhiyan (PM-USHA)

and earlier Rashtriya Uchcharat Shiksha Abhiyan (RUSA), year-wise;

(d) the details of new Kendriya Vidyalayas (KVs) and Jawahar Navodaya Vidyalayas (JNVs) sanctioned in Karnataka, year-wise; and

(e) the details of Gross Enrolment Ratio (GER) and other key outcome indicators for school and higher education in Karnataka as recorded in UDISE/UDISE+ and AISHE, respectively, year-wise?

Youth Unemployment in Puducherry

2355. Shri Ve Vaithilingam:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) whether it is a fact that Puducherry has a rising rate of unemployment among youth due to mismatch between available jobs and skills, lack of vocational training centres and insufficient entrepreneurship opportunities;

(b) if so, the comprehensive details of all skill development programmes, training initiatives, job fairs, start-up support schemes and collaboration with industries undertaken by the Government to provide employment opportunities and enhance employability of youth in Puducherry; and

(c) if not, the reasons therefor and the proposed measures to address youth unemployment in a sustainable and effective manner?

Schemes for Development of Tourism

†2356. Shri Nilesh Dnyandev Lanke:

Shri Bhumare Sandipanrao Asaram:

Shri Gyaneshwar Patil:

Dr. Shivaji Bandappa Kalge:

Smt. Delkar Kalaben Mohanbhai:

Will the Minister of TOURISM

be pleased to state:

(a) the details of the schemes being implemented for the development of tourism across the country, State/UT-wise, especially in Maharashtra, Madhya Pradesh and UT of Dadra and Nagar Haveli;

(b) the details and present status thereof;

(c) the details of the number of employment generated through the said schemes so far; and

(d) the details of the initiatives taken by the Government to further promote tourism in the State of Maharashtra, Madhya Pradesh and UT of Dadra and Nagar Haveli?

Updated NDC Targets

2357. Shri K E Prakash:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) the details of specific quantitative and qualitative targets included in updated Nationally Determined Contribution (NDC) for the period up to 2035, to be submitted to the United Nations

by the end of December 2025;

(b) the current official estimate of the concessional climate finance required by the Government from developed nations to achieve the enhanced 2035 NDC targets; and

(c) the action plan chalked out by the Government to create a national, transparent monitoring framework to track the deployment and impact of international climate finance once secured to ensure that it directly aids the transition away from fossil fuel use and improves energy efficiency across the country especially in industrial and power sectors, as required by the Paris Agreement?

Financial Deficiency in Central Universities

2358. Shri Deepender Singh Hooda:

Will the Minister of EDUCATION

be pleased to state:

(a) the details of central universities/other universities under the Government that have reported financial deficits during the last ten years, including the quantum of deficit in each case;

(b) whether such deficits have affected salaries, infrastructure development, student welfare and research activities, if so, the details thereof;

(c) whether the Government has reviewed the existing funding mechanisms for central universities to ensure timely grants and reduce overdependence on student fees, if so, the details thereof;

(d) the steps taken/being taken by the Government to provide adequate financial support and long-term sustainability to Central Universities; and

(e) the percentage of GDP allocated to higher education in the country?

National Credit Framework (NCrF) and Mobility

†2359. Shri Radheshyam Rathiya:

Shri Amar Sharadrao Kale:

Shri Dulu Mahato:

Smt. Himadri Singh:

Shri Mahendra Singh Solanky:

Dr. Hemang Joshi:

Shri Sukhjinder Singh Randhawa:

Shri Tatkare Sunil Dattatrey:

Shri Jaswantsinh Sumanbhai Bhabhor:

Shri Shivmangal Singh Tomar:

Shri Krishna Prasad Tenneti:

Shri Dhaval Laxmanbhai Patel:

Shri Pratap Chandra Sarangi:

Will the Minister of EDUCATION

be pleased to state:

(a) the details of specific guidelines issued by the Government to State Boards for mandatory implementation of National Credit Framework (NCrF) from the academic session 2025-26 particularly in the State of Madhya Pradesh;

(b) the mechanism in place for monitoring and ensuring compliance by the State Boards in regard to implementation of the said guidelines;

(c) the measures taken by the Government to ensure smooth mobility between the academic

and vocational education streams under the NCrF, particularly in Dahod, Lok Sabha Constituency;

(d) the steps taken to ensure digital recording of all students' credits in their DigiLocker accounts, especially in Dahod, Lok Sabha Constituency; and

(e) the manner in which the NCrF framework is ensuring alignment of vocational credits with the National Higher Education Qualifications Framework (NHEQF) and the details thereof?

Increase in Cess and Surcharge Collections

2360. Ms Sayani Ghosh:

Will the Minister of FINANCE

be pleased to state:

(a) whether it is a fact that the collection from various cesses and surcharges have increased substantially since 2014, if so, the details of total cess and surcharge collections and their percentage share in the total tax pool, year-wise;

(b) whether it is true that cesses and surcharges being outside the divisible pool, have reduced the tax share devolved to States, if so, whether the Government has assessed its fiscal impact on State finances and if so, the details thereof;

(c) the total amount of cess and surcharge collected under each category but not spent along with the reasons for such large unspent balance; and

(d) whether the Government proposes to release/share a portion of the unspent cess and surcharge funds with the States or bring these levies back into the divisible pool to ensure equitable fiscal distribution and if so, the details thereof?

CBSE Global Curriculum

2361. Shri Tejasvi Surya:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government has assessed the objectives and expected impact of the new Central Board of Secondary Education (CBSE) Global Curriculum to be introduced in April 2026, particularly for CBSE-affiliated schools in the UAE and other countries, if so, the details thereof;

(b) the steps taken/being taken by the Government to ensure that the new curriculum meets international benchmarks while retaining core Indian educational values;

(c) the details of consultations held with GCC education regulators regarding curriculum contextualisation, teacher qualifications, global recognition of CBSE certificates along with the support being extended to schools for meeting new compliance requirements; and

(d) whether overseas CBSE schools and Indian schools opting for the Global Curriculum are likely to receive additional support for teacher training, infrastructure upgrades and alignment with international standards and if so, the details or the nature of such support?

Promotion and Publicity of Tourism in Global Market

2362. Smt. Kamaljeet Sehrawat:
 Dr. Hemant Vishnu Savara:
 Shri Yogender Chandolia:
 Shri Suresh Kumar Kashyap:
 Shri Janardan Mishra:
 Shri Naba Charan Majhi:
 Shri Vijay Kumar Dubey:

Will the Minister of TOURISM

be pleased to state:

- (a) the details of the initiatives taken by the Tourism Officers of Indian Missions to promote India in overseas tourism markets through the Incredible India brand and international events;
- (b) the details of the steps taken to strengthen domestic tourism through programmes such as Dekho Apna Desh, Bharat Parv and the Best Tourism Village Competition;
- (c) the manner in which campaigns like 'Wed in India' and 'Meet in India' are being used to position India in the global wedding and MICE (Meetings Incentives, Conferences and Exhibitions) tourism markets;
- (d) whether the Government has assessed the impact of these promotional measures on tourist arrivals, tourism spending and destination visits;
- (e) whether the Government is promoting India in overseas tourism markets through its Coastal and Rural Tourism, as very popular in overseas especially in Palghar district of Maharashtra; and
- (f) if so, the details thereof?

NCS Portal

2363. Shri Balabhadra Majhi:
 Shri P P Chaudhary:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

- (a) the manner in which the National Career Service (NCS) Portal helped in increasing job matching for job seekers in the country, State/UT-wise, particularly in Pali Lok Sabha Constituency in Rajasthan;
- (b) the details of the number of job aspirants who have received career counselling and guidance through the NCS portal so far, year and skill-wise, particularly in Pali Lok Sabha Constituency in Rajasthan;
- (c) the details of the number of Memorandums of Understanding (MoUs) signed between the Private and Government partners to improve the service offering of the NCS along with the major partners; and
- (d) the details of the steps taken by the Government to integrate gig workers and platform-based employment through the NCS portal in the country, particularly in Rajasthan?

UPI Fraud Cases Resolved

2364. Shri Abhishek Banerjee:

Will the Minister of FINANCE

be pleased to state:

- (a) the number of UPI fraud cases resolved within seven and thirty days respectively, State-wise;
- (b) the percentage of chargeback cases resulting in successful recovery to customers;
- (c) the comparative performance of banks and applications in processing such fraud resolutions; and
- (d) the timeline for publication of anonymised UPI micro-data to improve transparency and accountability?

Funds for Project Tiger

†2365. Dr. Anand Kumar:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

- (a) the details of implementation of the Project Tiger across the country, State/UT-wise;
- (b) the details of the funds allocated, sanctioned and utilised for this Project during the last ten years and the current year, State/UT-wise;
- (c) whether the allocation of annual fund for Project Tiger is reduced, if so, the details thereof along with the reasons therefor;
- (d) the impact of the said reduction on the conservation activities and the protection of tigers; and
- (e) whether the Government proposes to sanction additional funds, as per requirement, to ensure the continued success of the project?

Impact of Climate Change

2366. Thiru D M Kathir Anand:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

- (a) whether the melting of Himalayan glaciers, shifting of tectonic forces is intensifying vulnerability to earthquake and heightened seismic risk;
- (b) if so, the details and effective measures taken by the Government to mitigate the impact of climate change;
- (c) whether the cumulative effect of greenhouse gases disrupts climate systems leading to more frequent and severe weather events, rising sea levels and widespread ecological impacts;
- (d) if so, the action taken by the Government in this regard; and
- (e) whether the rural population especially women bear the heavy burden of the ill-effects of the climate change and if so, the steps taken by the Government in this regard?

Uneven spending of CSR Funds

2367. Shri Rajeev Rai:
 Shri Amrinder Singh Raja Warring:
 Shri Khalilur Rahaman:
 Dr. Amar Singh:
 Shri Balwant Baswant Wankhade:
 Shri Charanjit Singh Channi:
 Shri T R Baalu:
 Shri Pushpendra Saroj:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

- (a) the details of companies including PSUs which are not spending required sums on welfare activities under CSR and the Companies Act, 2013 during the last five years;
- (b) the details of steps taken by the Government to enforce the mandated provisions regarding spending of these CSR funds on welfare activities;
- (c) the details of sectors and amount of funds spent by companies under CSR on welfare activities in the Kaushambi, Mau and Ballia districts of Uttar Pradesh and Jangipur in West Bengal during the last three years;
- (d) the reasons for non-spending/less spending of funds in these districts;
- (e) the details of CSR expenditure, including the Government schemes supported through CSR contributions since 2020 and the measures taken to ensure equitable distribution of funds across States, State-wise, particularly in aspirational districts or disaster-affected regions; and
- (f) the total amount of unutilised CSR funds that have lapsed or transferred to "Unspent CSR Account" since 2020, year-wise and the details of companies penalised for the same?

MY Bharat Registrations

†2368. Shri Rahul Singh Lodhi:
 Shri Devusinh Chauhan:
 Shri Babu Singh Kushwaha:
 Shri Mukesh Rajput:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

- (a) the manner in which 'Mera Yuva Bharat' Platform has evolved since its launch by the Hon'ble Prime Minister on 31st October, 2023;
- (b) the major achievements made after registration of more than two crore youth;
- (c) the manner in which 'Mera Yuva Bharat' Platform has strengthened the relationship among youth, governance and grassroots participation/engagement;
- (d) the steps taken by the Government to ensure participation from rural and urban areas;
- (e) the manner in which the "phygital" model ensures that the online registration translates into real on-ground impact;
- (f) the measures being taken by the Government to enhance institutional partnerships, including universities, NGOs and corporate entities; and
- (g) the role of new interactive modules like quizzes and essays in increasing participation/engagement?

National Integrated Database of Hospitality Industry (NIDHI+)

2369. Smt. Mala Rajya Laxmi Shah:
Shri Dulu Mahato:
Shri Vishweshwar Hegde Kageri:
Shri Jagdambika Pal:
Dr. Nishikant Dubey:
Smt. Kamaljeet Sehwat:
Shri Vijay Baghel:

Will the Minister of TOURISM

be pleased to state:

- (a) the details of the measures taken to strengthen digital initiatives such as National Integrated Database of Hospitality Industry (NIDHI+) and the multilingual tourist helpline for improving service delivery and transparency;
- (b) the details of the steps taken by the States/UT Governments to deploy tourist police and improve safety, especially for women tourists and the current status thereof;
- (c) whether the Government has issued any guidance to States regarding granting of "industry status" to tourism and hospitality sector and if so, the details thereof along with the response of the States thereto; and
- (d) the manner in which reforms such as e-Visa expansion and GST rationalisation have influenced tourist flows and competitiveness relative to other destinations?

Promotion of Classical Languages

2370. Shri Jagadish Chandra Barma Basunia:
Dr. Sharmila Sarkar:

Will the Minister of EDUCATION

be pleased to state:

- (a) the details of the amount of funds spent on promotion of classical languages during the last eleven years, year and language-wise;
- (b) the details of the estimated number of people in India speaking each classical language, language-wise; and
- (c) the details of the top five most spoken languages in the country?

NABARD Funds in Karnataka

2371. Shri Kota Srinivasa Poojary:

Will the Minister of FINANCE

be pleased to state:

- (a) whether it is a fact that there are complaints of less funds being released through the NABARD Scheme in the State of Karnataka, if so, the details thereof;
- (b) the criteria /guidelines for NABARD Scheme;
- (c) the types of projects which are eligible for NABARD loan facility;
- (d) the details of loans released by NABARD to the State of Karnataka during the last three years for promoting sustainable and equitable agriculture and rural development;
- (e) the details of Schemes launched by NABARD for skill development; and
- (f) the steps taken by NABARD to increase the amount of fund allocated for skill development

training?

Encroachment on Forest Land

†2372. Shri Tariq Anwar:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) the concrete measures being taken by the Government to prevent encroachment on forest land and deforestation, particularly in those States where this problem is more severe;

(b) whether any special study has been conducted to assess the decline in forest cover and its environmental impact, based on the latest data from the India State of Forest Report, 2021;

(c) whether any comprehensive action plan has been formulated to check the increasing incidents of human-wildlife conflict in wildlife sanctuaries and protected areas; and

(d) whether the Government is developing any special technology-based mechanism to monitor the progress of implementation of afforestation and forest conservation schemes?

Negotiations of MoU for the PM SHRI Scheme in Kerala

2373. Shri K C Venugopal:

Will the Minister of EDUCATION

be pleased to state:

(a) the timeline of the negotiations and execution of the Memorandum of Understanding (MoU) for the PM SHRI scheme with the State Government of Kerala, including the date of signing and any subsequent communications regarding withholding or implementation status as on date along with the total funds sanctioned, disbursed or withheld, if any;

(b) the number of schools in Kerala proposed for upgradation under the said scheme;

(c) whether any complaints and concerns from stakeholders, including teacher associations, parent groups and civil societies regarding the scheme's linkage to the National Education Policy (NEP) have been received and addressed, if so, the details and outcomes thereof; and

(d) whether any funds are pending for sanction and disbursement under Samagra Shiksha Abhiyan for Kerala and if so, the total amount pending and the timeline for disbursement?

Implementation of PM SHRI Scheme

2374. Shri Shafi Parambil:

Will the Minister of EDUCATION

be pleased to state:

(a) the status and implementation of PM SHRI Scheme as on 31st October, 2025, State/UT-wise;

(b) the dates on which each State Government signed the MoU with the Union Government for the implementation of the PM SHRI Scheme, State/date-wise;

(c) the total funds disbursed to the State Government of Kerala under the said scheme, so far along with the date of its disbursement/release;

(d) whether any State Government has the right to revoke the MoU/agreement made/signed with the Central Government with regard to PM SHRI Scheme; and

(e) if so, the details thereof along with the manner in which this policy change of the State

Government affect the disbursement of SSA funds to the concerned State?

Funds released for Samagra Shiksha Abhiyan

2375. Shri Sunil Bose:
Shri Karti P Chidambaram:
Shri Tanuj Punia:
Shri Ramasahayam Raghuram Reddy:

Will the Minister of EDUCATION

be pleased to state:

(a) the total amount of funds released by the Government for the Samagra Shiksha Abhiyan since FY 2020 and the proportion of funds utilised, State/UT-wise between 2020–2025;

(b) the details of the outstanding dues/claims/un-released amounts owed by the Government to States/UTs under the Scheme as on October 2025, along with the reasons for delay in disbursing funds;

(c) the details of the measures being taken by the Government to ensure effective utilisation of funds, particularly in States/UTs which have utilised less than 75 percent of the funds released; and

(d) whether the Government has taken any steps/measures to clear pending dues and strengthen mechanisms to monitor fund utilisation and project implementation under the scheme and if so, the details thereof?

Guidelines for Teachers during Weather Emergencies

2376. Smt. Smita Uday Wagh:
Dr. Bholu Singh:
Shri Vijay Baghel:
Shri Pradeep Kumar Singh:
Shri Chavda Vinod Lakhamshi:
Shri Mukeshkumar Chandrakaant Dalal:
Shri Ramesh Awasthi:
Shri Avimanyu Sethi:
Shri Anil Firojjiya:
Shri Suresh Kumar Kashyap:
Shri Janardan Mishra:
Shri Shivmangal Singh Tomar:
Shri Balabhadra Majhi:
Shri Dharambir Singh:
Shri Bibhu Prasad Tarai:
Smt. Kamaljeet Sehwari:
Shri Trivendra Singh Rawat:
Shri Khagen Murmu:
Shri Kanwar Singh Tanwar:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government has issued any national guidelines permitting teachers to work from home during severe weather conditions such as heavy rains, red alerts, or flooded roads when schools suspend physical classes and if so, the details thereof;

(b) if not, whether the Government proposes to formulate such emergency-response guidelines to ensure academic continuity and teacher safety and if so, the details thereof;

(c) the details of the current status of implementation of school-safety measures, including installation of CCTV systems, voice/sound-recording mechanisms and digital monitoring across Government and private schools in the country;

(d) the steps taken/proposed to be taken by the Union Government in co-ordination with States and UTs across the country to ensure children are not over-burdened academically, strengthen mental-health support in schools, training for teachers to detect early sign of stress/distress and timely intervention for the same including establishment of counselling services in schools;

(e) the details of specific measures being planned by the Government to ensure school-safety infrastructure, psychological counsellor availability and technology-enabled learning in the Bhiwani–Mahendragarh Lok Sabha Parliamentary Constituency, especially considering frequent extreme weather disruptions in rural belts; and

(f) whether the Government proposes to introduce a uniform framework to ensure child safety, psychological well-being and uninterrupted learning during climate-related disruptions, if so, the details thereof?

Decline in Foreign Tourist Arrivals

2377. Shri Zia Ur Rehman:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government has taken note of the decline in foreign tourist arrivals during the last quarter;

(b) if so, the details of the factors responsible for this decline; and

(c) the details of the steps taken/being taken to promote India as a safe, affordable and attractive global tourism destination?

Implementation of Samagra Shiksha Scheme in Andhra Pradesh

2378. Shri G Lakshminarayana:
Shri Lavu Sri Krishna Devarayalu:
Shri G M Harish Balayogi:

Will the Minister of EDUCATION

be pleased to state:

(a) the total number of smart classrooms and functional Information and Communication Technology (ICT) labs sanctioned and established under Samagra Shiksha Scheme during the last five years, year-wise and State/UT-wise across the country including Andhra Pradesh, district-wise especially in Palnadu district;

(b) the amount of funds allocated, released and utilised for digital infrastructure, including provision of ICT equipment, smart boards, and e-learning resources and Digital Initiatives' component in the said State, during the said period, district-wise along with details of schools in Palnadu district approved under the scheme;

(c) whether all schools sanctioned under this component are fully functional and connected to the DIKSHA platform, if so, the details thereof;

(d) the number of Children with Special Needs covered under the Inclusive Education component of Samagra Shiksha during the last three years, State/UT-wise and district-wise in Andhra Pradesh;

(e) the details of beneficiaries of therapeutic support, assistive devices, transportation allowance, Braille and large-print books, and stipends for girls with special needs under Inclusive Education component in Palnadu district during the last three years, year-wise;

(f) the amount of funds allocated, released, utilised for the Inclusive Education component in the said State during the said period, district-wise;

(g) whether any States or Union Territories have reported delays or non-utilisation of ICT funds due to procurement or connectivity issues, if so, the details thereof; and

(h) the steps being taken by the Government to bridge the digital divide between rural and urban schools and to ensure equitable access to digital learning facilities in the country?

Environmental Clearance to Polavaram–Banakacherla Link Project

2379. Dr. Mallu Ravi:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether it is a fact that the Expert Appraisal Committee (EAC) refused to grant Environmental Clearance for the 'Polavaram–Banakacherla Link Project' proposed by the State Government of Andhra Pradesh, citing violations of the Godavari Water Disputes Tribunal (GWDT) Award and a lack of inter-State consultation, as strongly argued by Telangana;

(b) the final directive given by the Central Government to Andhra Pradesh, following the EAC's recommendations and the subsequent withdrawal of the project proposal in November 2025; and

(c) the details of the mechanisms implemented/proposed to be implemented by the Central Government to ensure that no State can proceed with planning or construction of inter-State water projects without prior statutory clearance from the Central Water Commission (CWC) and the relevant River Management Boards?

Relocation of Leopards from Maharashtra

2380. Ms. Praniti Sushilkumar Shinde:
Shri Vishaldada Prakashbapu Patil:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government has undertaken any early warning systems, visual and auditory deterrents and drones and surveillance systems to deter human leopard conflict in Maharashtra and if so, details thereof;

(b) if not, whether the Government has a plan to undertake relocation of leopards from Western Maharashtra to Vantara without less invasive measures to precede it;

(c) whether the Government has undertaken any research on the disadvantages of relocation of wild and rare animals on their health and survival and if so, details thereof;

(d) the details of the Leopard Task Force proposed to be created for the relocation of leopards; and

(e) whether the Government proposes to undertake a risk assessment exercise before considering to shift leopards from Schedule I to Schedule II category of animals under the Wildlife Protection Act and if so, the details thereof?

Projects for Koraput and Rayagada under SDS 2.0/PRASHAD

2381. Shri Saptagiri Sankar Ulaka:

Will the Minister of TOURISM

be pleased to state:

(a) whether projects have been sanctioned for Koraput and Rayagada under Swadesh Darshan (SDS) 2.0/Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD), if so, the details of the sites, funds and completion timelines;

(b) the status of basic amenities such as road access, toilets, safe viewpoints, drinking water, waste management and digital services such as (last-mile connectivity, SOS, e-ticketing);

(c) the details of the targets for community homestays/craft hubs (e.g. Kotpad) and local/Scheduled Tribes employment and enterprise share;

(d) whether carrying-capacity, Eco-Sensitive Zone (ESZ) and safety audits of landslide/flash-flood, bridges/cliff edges have been completed; and

(e) whether an integrated single-window mechanism with site-wise milestones (2024–26) will be notified, with outcomes on footfall, stays and artisan sales?

Health Risks arising from Deteriorating Air Quality

2382. Shri Jashubhai Bhilubhai Rathva:

Shri Vishweshwar Hegde Kageri:

Shri Mahendra Singh Solanky:

Shri Mahesh Kashyap:

Dr. Rajesh Mishra:

Shri Dilip Saikia:

Shri Dharambir Singh:

Shri Trivendra Singh Rawat:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government has taken cognizance of the petitions before the Supreme Court on air-pollution health emergency and the National Health Advisory Protocol;

(b) the response of the Government to the submissions filed and Supreme Court directives for mitigating the health risks arising from deteriorating air quality in major metropolitan cities along with the measures being taken in this regard, State-wise including Dewas-Shajapur in Madhya Pradesh;

(c) whether the Government in coordination with the Ministry of Health and Family Welfare, proposes to issue a national-level health advisory/emergency protocol, if so, the details thereof, State-wise including the said regions and if not, the reasons therefor;

(d) the status of air quality in the industrial district of Singrauli;

(e) whether all the companies operating in Singrauli are fully complying with National Green Tribunal (NGT) and environmental standards, if so, the details thereof and if not, the action taken against such companies; and

(f) whether additional Continuous Ambient Air Quality Monitoring Stations (CAAQMS) will be installed in Bhiwani–Mahendragarh Lok Sabha Constituency, given seasonal dust storms and highway emissions affecting rural health in the region?

Setting-up of ESI Hospital in Bhagalpur

†2383. Shri Ajay Kumar Mandal:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) whether the proposal to set up a hospital by the Employees State Insurance Corporation (ESIC) in Bhagalpur district of Bihar has been pending for a long time;

(b) if so, the steps taken/being taken by the Government to complete the project at the earliest;

(c) whether the Government has set any timeline for selection of land, sanction, budget allocation and commencement of construction work of the said hospital;

(d) if not, the reasons therefor; and

(e) whether the Government proposes to provide quality healthcare services to the ESI beneficiaries and their dependents in Bhagalpur and surrounding districts at the earliest and if so, the details thereof?

Literacy Rate in India

2384. Dr. M K Vishnu Prasad:

Will the Minister of EDUCATION

be pleased to state:

(a) the number of districts declared as complete literate in the country, State/UT and district-wise;

(b) the details of percentage of literate people in the country as on date, State/UT-wise and district-wise in Tamil Nadu;

(c) the details of steps taken by the Government to solve the problem of illiteracy in the country; and

(d) the details of the percentage of literacy in the country on a global scale?

Fiscal Policy to Boost Economic Growth

2385. Shri Anup Sanjay Dhotre:

Will the Minister of FINANCE

be pleased to state:

(a) the fiscal policies implemented recently by the Government to promote economic growth;

(b) the manner in which the Government is supporting MSMEs and startups to generate employment opportunities;

(c) the steps taken/being taken by the Government to attract foreign direct investment (FDI) in specific sectors;

(d) the manner in which the Government plan to balance growth with fiscal prudence and debt management; and

(e) the initiatives which are underway to promote skill development linked to economic expansion?

Implementation of PM SHRI Scheme in Kerala

2386. Adv. Adoor Prakash:
Adv Dean Kuriakose:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government of Kerala has signed a Memorandum of Understanding (MoU) with the Central Government for implementing the PM SHRI scheme, if so, the details thereof along with the date of confirmation for the same;

(b) whether the Central Government has received any communication from the State Government of Kerala regarding withdrawal from the scheme and if so, the details thereof and the reasons therefor;

(c) whether the State can unilaterally withdraw from the scheme after signing the MoU;

(d) whether the States joining PM SHRI scheme are obligated implement National Education Policy (NEP) and if so, the details thereof;

(e) the quantum of Central funds due for release to the States which have not joined the PM SHRI scheme, State/UT and Scheme-wise;

(f) whether the Central Government sanction funds to States which have signed the MoU for implementation of the said scheme presently with retrospective effect from the year of implementation, if so, the details thereof; and

(g) whether the Government is likely to release the due funds considering the severe financial crisis in school education funding in these States and if so, the details thereof?

National Mission on Libraries

†2387. Shri Bhojraj Nag:
Dr. Thirumaavalavan Tholkappiyan:
Shri Trivendra Singh Rawat:
Shri Suresh Kumar Kashyap:
Smt. Kamaljeet Sehrawat:

Will the Minister of CULTURE

be pleased to state:

(a) the details of the number of libraries including Central and State libraries, State/UT-wise;

(b) the details of the progress made under the National Mission on Libraries;

(c) the quantitative details of the present status of the model libraries set up under the National Mission on Libraries; and

(d) the details of the qualitative surveys and capacity building programmes conducted across the country, States/UT-wise?

Implementation of the Green Credit Programme

2388. Shri Tapir Gao:
Shri Dileshwar Kamait:
Shri Kalipada Saren Kherwal:
Shri Rajesh Naranbhai Chudasama:
Smt. Bijuli Kalita Medhi:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) the details of the mechanism adopted under the Green Credit Programme for registration of degraded land, issuance of Green Credits and digital monitoring of plantation activities;

(b) the categories of participants eligible to undertake plantation activities under the programme;

(c) the details of authority in charge of auditing the plantations activities under the tree planting component of the Programme and assigning green credits;

(d) the rationale behind choosing a five year period for generation of green credits under the tree plantation activity during the said period;

(e) the details of number of trees planted and survived under the said programme so far, year-wise; and

(f) the details of the outcomes achieved so far in the programme in terms of enhancing forest and tree cover, building an inventory of degraded land for afforestation and encouraging citizen and corporate participation in sustainable environmental initiatives?

Unified Pension Scheme

2389. Shri Janardan Singh Sigrival:

Will the Minister of FINANCE

be pleased to state:

(a) the total number of employees who opted for Unified Pension Scheme (UPS) instead of National Pension System (NPS) till date;

(b) whether the Government has introduced the one-time, one-way switch facility under the UPS allowing employees who opted for UPS to move back to the NPS and if so, the details including the conditions and timeframe for exercising this facility;

(c) whether the Government has extended the timeline for exercising the option to join UPS and if so, the details thereof;

(d) whether the Government has issued revised rules under CCS Rules, 2025 for full assured payout and if so, the details including the minimum years of service; and

(e) whether children are entitled to receive 60% of assured family payout under UPS in cases where the spouse is not alive, if so, the details thereof and if not, the alternative benefits payable to such children under the UPS framework?

Guidelines for Homestays

†2390. Dr. Rajeev Bharadwaj:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government has issued new guidelines for homestays;

(b) if so, the details thereof;

(c) whether the registration fee for homestays has been increased under the new guidelines; and

(d) if so, the details thereof?

Unemployment Rate in Assam

2391. Shri K Sudhakaran:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) the details of the current estimated overall unemployment rate in Assam according to the last two reporting periods of the Periodic Labour Force Survey (PLFS) and its comparison to the national average during the same periods;

(b) the details of the estimated unemployment rate in percentage in Assam, specifically for the last available reporting period in rural and urban areas, gender and age-wise;

(c) the details of the specific measures taken by the Government in collaboration with the Government of Assam to address the rising unemployment among women and the educated youth in the said State; and

(d) whether the Government has initiated any specialised skill development or employment generation schemes tailored to the economic requirements and geographic constraints of the North Eastern Region and if so, the details thereof?

Welfare of Workers in Jamui District

2392. Shri Arun Bharti:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) the details of the specific incentives provided by the Government to private sector companies, particularly those setting up Micro, Small and Medium Enterprises (MSMEs) parks and cottage industry units in the Jamui-Munger region;

(b) the details of the number of workers in Jamui district registered under the e-Shram portal and the benefits accrued to them under the social security schemes;

(c) the details of the status of any pending projects related to the establishment of Employees' State Insurance Corporation (ESIC) dispensaries or hospitals in the Jamui district for formal sector workers; and

(d) the details of the measures taken by the Government to expedite the payment of Provident Fund (PF) and other social security benefits to workers in the district?

Activities of National Research Laboratory

2393. Dr. Thirumaavalavan Tholkappiyan:

Will the Minister of CULTURE

be pleased to state:

(a) the details of the activities of the National Research Laboratory for conservation of cultural property during the last five years;

(b) whether the Government has allocated any funds for its activities during the last five years; and

(c) if so, the details thereof?

Status of Kasturba Gandhi Balika Vidyalayas

2394. Shri Amrinder Singh Raja Warring:
Shri Murari Lal Meena:
Shri Bhajan Lal Jatav:
Dr. Prashant Yadaora Padole:
Shri Balwant Baswant Wankhade:

Will the Minister of EDUCATION

be pleased to state:

(a) the number of Kasturba Gandhi Balika Vidyalayas (KGBVs) sanctioned/approved, operational and under construction since 2019 till date, year-wise and State/UT including Punjab, Rajasthan particularly in Karauli-Dholpur district;

(b) the details of total enrolment, dropout and retention rates of girls in KGBVs during the same period, State/UT and year-wise;

(c) the details of the enrolment of Scheduled Caste (SC), Scheduled Tribe (ST) Other Backward Classes (OBC) and Below Poverty Line (BPL) students in KGBVs across the country State/UT, year-wise and category-wise;

(d) the extent of enrolment of girls belonging to SC, ST, OBC and BPL category in KGBVs in Karauli-Dholpur district;

(e) whether the Government has identified any deficiencies in these schools and if so, the corrective measures being taken in this regard;

(f) the details of the coverage and implementation of the KGBV scheme since its merger with the Sarva Shiksha Abhiyaan to include classes 6 to 12;

(g) the details of average teacher-student ratio maintained in KGBVs in the country since 2019, State/UT-wise; and

(h) whether any proposal is pending for setting up KGBVs in the tribal dominated district of Dausa in the State of Rajasthan, if so, the details thereof and if not, the reasons therefor?

Skill Development Hubs

2395. Shri Rajmohan Unnithan:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) whether the Government has identified border districts like Kasaragod for targeted skill-development hubs and digital-entrepreneurship programmes, if so, the details thereof;

(b) whether new job roles, training centres and apprenticeship tie-ups are being proposed under PMKVY 4.0 and if so, the details thereof; and

(c) the targets set for training, certification and job placement for 2025–26, year-wise?

CBSP Scheme in North-Eastern Region

2396. Shri Joyanta Basumatary:

Will the Minister of TOURISM

be pleased to state:

(a) the details of total number of individuals trained under the Capacity Building for Service Providers (CBSPs) scheme since its inception;

(b) the employment rate or entrepreneurial outcomes of individuals trained under the said scheme, particularly in the rural tourism sector;

(c) the details of youth beneficiaries from North-Eastern Region, particularly women from backward areas; and

(d) whether the tribal areas are getting proper access to these training programmes, if so, the details thereof?

Study and Research in Vedic Astrology

2397. Shri Parshottambhai Rupala:

Will the Minister of EDUCATION

be pleased to state:

(a) whether it is a fact that the Hon'ble Bombay High Court has remarked that astrology is a science and if so, the details thereof;

(b) the details of the action taken or proposed to be taken by the Government to promote genuine Study and Research in Vedic Astrology and to establish a Standing Advisory Board for Astronomy; and

(c) the details of the initiatives taken by the Government in collaboration with relevant stakeholders to oversee the rapidly expanding Astrological Sector and check fraudulent activities by unscrupulous Astrologers, especially those providing online astrology consultations?

Unspent CSR funds by the Companies

2398. Shri Richard Vanlalhmangaiha:

Shri Kuldeep Indora:

Shri Tapir Gao:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the total CSR expenditure in the country so far during FY 2024-25 and the percentage of unspent CSR funds;

(b) whether the Government has taken action against the 500+ companies that have repeatedly failed to spend mandatory CSR funds in the last three years, if so, the number of companies penalised and the total amount recovered;

(c) the proposed timeline for constituting an independent National CSR Audit and Monitoring Authority or a Joint Parliamentary Committee to examine complaints of CSR misuse or irregularities;

(d) whether there is any proposal to allocate CSR funds directly to Members of Parliament similar to MPLADS, if so, the details thereof; and

(e) if not, the details of guidelines issued to ensure priority for projects recommended by MPs under CSR contributions of Section-8 companies and PSUs under Companies Act, 2013?

Vocational Education under NEP 2020

2399. Shri Tangella Uday Srinivas:

Will the Minister of EDUCATION

be pleased to state:

(a) the number of schools in the country that are eligible to introduce vocational education under NEP 2020 along with the number of schools that have actually introduced it, State/UT-wise;

(b) the number of students who have received vocational exposure, including through “bagless days”, internships with artisans, industry partners or skill institutions, State/UT-wise and year-wise;

(c) the number of schools that have established vocational skill labs, workshops or related infrastructure as recommended in NEP 2020, State/UT-wise;

(d) the progress made towards achieving the NEP target of providing vocational exposure to atleast 50 per cent of learners by 2025;

(e) the funds allocated, released and utilised for vocationalisation of school education in the country, State/UT-wise and year-wise;

(f) whether any gaps, delays or challenges have been identified in its implementation, if so, the details thereof; and

(g) the steps taken by the Government to accelerate compliance with NEP vocational education mandates?

Special Grants to Karnataka

2400. Shri E Tukaram:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Group of Ministers (GoM) has submitted its final recommendations regarding the future of the GST Compensation Cess and if so, the details of the proposed framework along with its likely implications for the State of Karnataka and if not, the reasons for the continued delay in finalising the same;

(b) whether the Government has accepted the Fifteenth Finance Commission’s recommended Special Grant of Rs. 5,495 crore and the State-specific Grant of Rs. 6,000 crore for Karnataka, if so, the details of the amount released so far, and if not, the reasons therefor; and

(c) whether the recovery of the IGST shortfall from Karnataka was to be deferred until the submission of the Committee of Officers final report, if so, the details thereof and if not, the rules or provisions invoked to justify the early recovery and the resultant financial impact on Karnataka to date?

Contribution of States in Tourism Industry

2401. Shri Mani A:

Will the Minister of TOURISM

be pleased to state:

(a) the details of the States that made the most significant contribution to the development of the tourism industry in the country;

(b) the details of the metrics used to assess the contribution of States to the tourism industry;

(c) the details of the revenue generated by the tourism sector during the last three years and the current year;

(d) the employment generated in the tourism sector, especially in the States contributing the most to its development;

(e) whether the States with significant contributions to tourism are incentivized through Central schemes or grants; and

(f) the details of the States that contributed the most to the promotion and preservation of cultural and heritage tourism?

Samagra Shiksha Abhiyaan in South Chennai

2402. Dr. T Sumathy *Alias* Thamizhachi Thangapandian:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government has sanctioned funds under Samagra Shiksha Abhiyaan for Information and Communication Technology (ICT) labs, smart classrooms or digital learning infrastructure in Government schools located in South Chennai during the last three years;

(b) if so, the details of schools covered, funds approved and released;

(c) whether several Government schools in South Chennai have not received ICT upgrades due to revised central funding patterns or delays in approvals, if so, the details thereof; and

(d) whether the Government proposes to release additional funds or special assistance to ensure that urban Government schools in South Chennai do not lag in digital learning access, if so, the details thereof?

Regulation of Digital Gold in India

2403. Shri Magunta Sreenivasulu Reddy:

Shri G M Harish Balayogi:

Shri Putta Mahesh Kumar:

Will the Minister of FINANCE

be pleased to state:

(a) the details regarding the list of entities registered with the Government and/or its agencies that carry out sale and purchase of digital gold, especially those that are based in foreign countries;

(b) the details regarding the total amount of digital gold purchased by Indian citizens during the last five years especially in Andhra Pradesh, State-wise;

(c) the details regarding the total number of complaints received by the Government regarding the sale/purchase of digital gold in the country during the last five years and especially from Andhra Pradesh, State-wise; and

(d) whether the Government has launched any campaigns/initiatives to increase awareness regarding digital gold, if so, the details thereof and if not, the reasons therefor?

'Luxury Daman Club' in Daman

†2404. Shri Patel Umeshbhai Babubhai:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the Government is aware that Bandodkar Stadium, located in Daman district of Daman and Diu earlier used as a playground for children, has been converted into a 'Luxury Daman Club' and handed over to a private company for profit;

(b) if so, the reasons therefor;

(c) the total funds spent for the construction of the said club and the objective behind its establishment;

(d) the annual revenue generated by the Government from this Daman Club and the membership fee charged for becoming a member of the club; and

(e) the details of the contract-related all documents pertaining to the said club?

National Mission for Mentoring Initiative

2405. Shri Selvaganapathi T.M.:

Will the Minister of EDUCATION

be pleased to state:

(a) whether it is a fact that the University Grants Commission has recently asked all Higher Educational Institutions in the country to nominate teaching faculty members for onboarding them as national mentors for training of school teachers under the National Mission for Mentoring initiative and if so, the details thereof;

(b) whether it is a fact that the National Mission for Mentoring aims to create a pool of 1,000 mentors from across the country; and

(c) if so, the total number of nominations received from the Higher Educational Institutions in this regard?

ACA for Tourism Infrastructure Development

2406. Shri B K Parthasarathi:
Shri Bastipati Nagaraju:
Shri Daggumalla Prasada Rao:

Will the Minister of TOURISM

be pleased to state:

(a) the details of the list of project proposals received and approval status under Assistance to Central Agencies (ACA) for Tourism Infrastructure Development during the last five years along with the implementing agency and proposed agency, year-wise;

(b) the details of the total cost of the project, total amount of funds sanctioned, released and approved under the said scheme during the last five years, year and State-wise;

(c) the details of the expected timeline of competition and physical progress achieved by the approved projects, project-wise; and

(d) whether the Government provides any financial assistance to displaced houses and shops due to development work, if so, the details of the rehabilitation assistance provided?

Cultural Function and Production Grant Scheme

2407. Adv Gowaal Kagada Padavi:

Will the Minister of CULTURE

be pleased to state:

(a) whether the Government has received applications under the Cultural Function and Production Grant Scheme (CFPGS) for 2025-26 from NGOs/trusts operating in the Nandurbar Lok Sabha Constituency;

(b) the details of the number of projects sanctioned under CFPGS in Maharashtra during the last year and the current year along with the total grant allocated;

(c) whether any infrastructure-oriented component under CFPGS (such as festival/exhibition/cultural production) is reserved or prioritised for tribal-dominated districts and if so, the weightage applicable;

(d) the average time-lag between submission of application and sanction of grant under CFPGS for Maharashtra applicants;

(e) the details of the monitoring and audit mechanism to ensure that CFPGS funds released are utilised for prescribed cultural activities in lesser-developed constituencies; and

(f) the timeline by which the Government proposes to issue guidelines or outreach programmes specifically for backward constituencies like Nandurbar to boost participation in CFPGS?

Digitisation of Direct Benefit Transfer (DBT)

†2408. Shri Aditya Yadav:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government has initiated any reforms regarding digitization of Direct Benefit Transfer (DBT) and Subsidy Distribution System in Badaun district of Uttar Pradesh to make it transparent, time-bound and directly accessible to the beneficiaries;

(b) if so, the details of technological initiatives, grievance redressal systems and monitoring mechanisms proposed by the Government to enhance the efficiency and transparency of DBT and subsidy programmes in the said district; and

(c) if not, the reasons therefor?

Implementation of Labour Codes

2409. Shri Raja A:

Prof. Sougata Ray:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) whether the Government has made notification for implementation of four Labour codes on which trade union leaders have expressed reservations and if so, the details thereof;

(b) whether the Government proposes to call Indian Labour Conference or Tripartite meeting between Government, employer and Trade Unions for resolving some of the thorny issues raised in the provision of Labour Codes;

(c) if so, the response of the Government thereto including the objects that the proposal aims to create trade unions free atmosphere;

(d) if not, the manner in which the Government expects smooth implementation of the said Codes when Trade Unions registered strong protest and various State Governments have also not notified the rules under the said Codes; and

(e) whether it is true that some of the State Governments prepared draft on the rules to implement the new four Labour codes and if so, the details thereof?

Vocational Training Programmes in Jhansi

2410. Shri Anurag Sharma:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) whether the Government has assessed the current status of skill development infrastructure and ongoing vocational training programmes in the Jhansi Lok Sabha Constituency;

(b) the details of Central and State-sponsored skill development schemes being implemented in Jhansi, including the number of training centres, courses offered and the total beneficiaries during the last three years and the current year;

(c) the measures taken by the Government to ensure participation of women, persons with disabilities and marginalised communities in the said programmes in the region;

(d) whether the Government has established any partnerships with local industries or private institutions to enhance employment and entrepreneurship opportunities for the youth of Jhansi; and

(e) if so, the details thereof and if not, the reasons therefor?

Funds under Samagra Shiksha Abhiyan

2411. Dr. Prabha Mallikarjun:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government has assessed the widening learning gap between students of Government and private schools post COVID pandemic in the country under the National Education Policy (NEP 2020);

(b) if so, the details of the findings thereof, State/UT-wise;

(c) whether the funds under the Samagra Shiksha Abhiyan have been allocated to bridge digital and infrastructure disparities in the country, if so, the details thereof; and

(d) the details of corrective steps being taken by the Government to ensure equitable access to quality education in rural and urban areas of the country?

PM Internship Scheme

2412. Mr Pathan Yusuf:

Shri Prabhakar Reddy Vemireddy:

Dr. Nishikant Dubey:

Shri Jaswantsinh Sumanbhai Bhabhor:

Shri Baijayant Panda:

Shri Gurmeet Singh Meet Hayer:

Shri Rajiv Pratap Rudy:

Smt. June Maliah:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the number of districts that have less than 10, 25, and 50 internship opportunities published along with category-wise details;

(b) the ratio of number of applicants to those who have actually secured internship;

(c) the list of companies participating in the employment linked incentive scheme of PMIS along with the number of internship opportunities offered by each company, company-wise;

(d) whether the Government has any criteria for selecting these companies, if so, the details thereof;

(e) the list of companies which are enrolled in the PMIS in 2024-25 and the details of the production/operations in which each company will engage the interns;

(f) whether the Government has conducted any assessment to evaluate improvement in the increase in employability of the youth and indicators have been set to increase internship opportunities in local industries in coordination with colleges/ITIs/skill centers especially in tribal-dominated and aspirational areas like Dahod Lok Sabha constituency in Gujarat, if so, the details thereof;

(g) the gender ratio and educational background of enrolled interns, State-wise distribution thereof including Punjab;

(h) the reasons for low conversion of offers to joining and the steps taken to ensure participation across regions, educational streams and socially marginalized communities; and

(i) whether a target of providing one crore internships was set for 2024-25, the targets for 2025-26, the progress achieved and measures proposed to carry forward unutilised opportunities and improve uptake over five years?

Higher Educational Institutions without Regular Directors

2413. Prof. Sougata Ray:

Will the Minister of EDUCATION

be pleased to state:

(a) whether a large number of Higher Educational Institutions in the country such as Indian Institute of Technology (IITs) are functioning without regular Directors;

(b) if so, the number of IITs functioning without regular directors along with the reasons for not appointing regular directors in such institutes;

(c) the number of Central Universities functioning without regular Vice Chancellors in the Country;

(d) the reasons for not appointing regular Vice Chancellors in such Central Universities;

(e) the details of Indian Institute of Management (IIMs) functioning without regular Directors in the country; and

(f) the reasons for not appointing regular Directors in such IIMs of the country?

Benefits of GST Automation in Tax Evasion

2414. Dr. D. Purandeswari:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government has assessed the benefits of GST automation, faceless income-tax assessment and e-invoicing in increasing transparency and reducing tax evasion across all sectors, if so, the details thereof;

(b) whether these reforms have contributed to fiscal stability through improved revenue generation and supported large-scale infrastructure, welfare and capital-expenditure programmes, if so, the details thereof;

(c) whether the Government proposes further measures, such as AI-based taxpayer risk

profiling, blockchain-enabled invoice verification and widespread adoption of digital payments, to strengthen tax compliance, if so, the details thereof;

(d) whether these reforms have been helpful in improving India's sovereign credit outlook, investor confidence and macroeconomic fundamentals, if so, the details thereof; and

(e) whether the Government intends to further simplify the tax process for MSMEs and Start-ups to ease compliance and promote broader formalization of the economy, if so, the details thereof?

Kala Sanskriti Vikas Yojana in Assam

2415. Shri Gaurav Gogoi:

Will the Minister of CULTURE

be pleased to state:

(a) the total number of beneficiaries covered under the Kala Sanskriti Vikas Yojana (KSVY) during the last five years and the current year, State/UT-wise, especially in Assam;

(b) the details of number of NGOs, cultural organisations and individual artists assisted under the scheme, especially in Assam;

(c) the details of total funds allocated and disbursed under KSVY during the said period, especially for Assam and other North-Eastern States; and

(d) the details of the steps taken by the Government to ensure transparency, timely release of funds and improved outreach of the scheme, particularly among rural and grassroots cultural practitioners in Assam?

Investment Committee of LIC

2416. Smt. Rachna Banerjee:

Will the Minister of FINANCE

be pleased to state:

(a) the details of the current members of the investment committee of the Life Insurance Corporation (LIC);

(b) the procedure for the selection and appointment of members of the LIC's investment committee;

(c) the qualifications of the members and their tenure;

(d) the frequency of committee meetings and the process of decision making; and

(e) the details of LIC's investments in private companies (in Rs. and percentage terms) since 2014, year-wise and company-wise details?

Small Savings Agents

†2417. Shri Rakesh Rathor:

Will the Minister of FINANCE

be pleased to state:

(a) whether it is a fact that more than six lakh small savings agents are working in post offices across the country to operate small savings schemes but post 2011, the commission on investing in these schemes has either been abolished or reduced, if so, the details thereof;

(b) whether the Government is considering to restore their commission in view of their role in

the operation of these schemes, if so, the details thereof;

(c) whether the Government proposes to set up a Committee to review the Rules framed in 1960 for the Small Savings Agency system to make it relevant to the digital age and the existing economic system, if so, the details thereof; and

(d) whether the Government has any plan for operating the 'Senior Citizen Savings Scheme' for senior citizens by small savings agents so that the elderly can avail services from home and if so, the details thereof?

Promotion of Religious Tourism

2418. Shri Atul Garg:
Shri Rajesh Verma:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government has formulated any specific policies or schemes to promote religious tourism while ensuring sustainable infrastructure and local community participation, particularly in Uttar Pradesh, Bihar and if so, the details thereof;

(b) the impact of religious tourism on local economies, small businesses and employment generation in these hotspots;

(c) whether the Government has taken steps to address challenges such as overcrowding, environmental degradation and infrastructure strain in high-footfall pilgrimage sites and if so, the details thereof and if not, the reasons therefor; and

(d) the role of digital platforms and public-private partnerships in enhancing the religious tourism experience through better connectivity, hospitality and safety measures particularly in Ghaziabad, Samastipur and Khagaria Lok Sabha Constituencies?

ESIC Hospital at Ezhukone (Kollam)

2419. Shri Kodikunnil Suresh:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) the details of the present developmental of the Employees' State Insurance Corporation (ESIC) Hospital at Ezhukone in Kollam district, Kerala including infrastructure, bed strength, available medical facilities and manpower position;

(b) whether the Government proposes to upgrade or expand the said hospital to meet the increasing healthcare demands of insured persons and beneficiaries in the region and if so, the details thereof;

(c) whether the Government has examined the possibility of designated ESIC Hospital at Ezhukone as a satellite campus of the proposed ESIC Medical College at Kollam in order to optimize resources and strengthen tertiary medical care in southern Kerala;

(d) if so, the details of any feasibility studies, proposals or inter-departmental consultations undertaken in this regard; and

(e) the details of the time frame and financial outlay proposed by the Government for upgradation or integration of the Ezhukone ESIC Hospital with the upcoming ESIC Medical College at Kollam?

Conservation and Maintenance of Protected Monuments

†2420. Shri Balya Mama Suresh Gopinath Mhatre:

Will the Minister of CULTURE

be pleased to state:

(a) the details of the number of National Monuments (Protected Monuments) which are currently in a dilapidated conditions along with the State/UT-wise;

(b) whether the Archaeological Survey of India (ASI) has sufficient budget and staff for the conservation of all monuments;

(c) whether the Government is reviewing the "Adopt a Heritage" scheme to hand over the maintenance of monuments to private companies or trusts; and

(d) whether the Government is planning to renovate and digitize the Central Museums, if so, the details thereof and if not, the reasons therefor?

Assessment and Restoration of Polluted Lakes

2421. Shri Kunduru Raghuvver:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government has conducted any nationwide assessment regarding the increasing pollution of lakes, waterbodies and urban tanks due to sewage discharge industrial effluents, solid-waste dumping, encroachments and chemical contamination across the country during the last five years, if so, the details thereof, State/UT-wise including Telangana;

(b) the number of polluted lakes identified during the last five years and the status of water quality deterioration, including the parameters that exceeded permissible limits, State/UT-wise;

(c) whether any cases of violation by industries, municipalities, or construction agencies have been recorded for polluting or encroaching upon lakes and if so, the action taken in each case;

(d) the steps taken by the Government, in coordination with States, to restore polluted lakes under the programmes such as National River Conservation Plan (NRCP), Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Wetland Conservation Scheme and National Green Tribunal (NGT) directions; and

(e) whether the Government proposes a stricter monitoring system and real-time surveillance of vulnerable lakes?

AI-Linked Training outcomes under revised Apprenticeship Stipends Norms

2422. Smt. Sangeeta Kumari Singh Deo:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) whether the Government has undertaken any national assessment of the financial and operational impact on the establishments following the proposed 36 per cent increase in apprentice stipends as recommended by the Central Apprenticeship Council and if so, the details of data Sector-wise;

(b) whether Odisha has submitted details regarding expected changes in apprentice engagement across manufacturing, Information Technology (IT), biotechnology and renewable energy sectors after implementation of the revised stipend norms;

(c) whether Bolangir district has reported enrolments and completion outcomes in Artificial Intelligence linked training under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0, National Apprenticeship Promotion Scheme (NAPS)-2 and the Artificial Intelligence Programming Assistant trade introduced in National Skill Training Institute (NSTIs); and

(d) if so, the details thereof including the Government mechanism for monitoring long-term employment or apprenticeship continuation of trainees in emerging technology roles?

Promotion of Green and Eco-Tourism

2423. Smt. Poonamben Hematbhai Maadam:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government has taken steps to promote green tourism and eco-tourism across the country;

(b) if so, the details thereof;

(c) whether the Government has introduced or proposes to introduce a national certification framework for eco-friendly hotels, tour operators and tourism enterprises;

(d) if so, the details thereof; and

(e) whether the Government has taken initiatives to strengthen tourist safety in the country, if so, the details thereof?

Training to ITI Students

2424. Shri Prabhakar Reddy Vemireddy:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) the manner in which the Directorate General of Training is implementing the Flexi MoU Scheme and the Dual System of Training for ITI students across the country;

(b) the number of ITI students got training under the above schemes in Andhra Pradesh since its implementation to till June, 2025, year and district-wise; and

(c) the number of such trained students who have secured placements started their own work/units and received financial support to start their own venture/start-up/unit, etc.?

Artificial Intelligence in School Education

†2425. Shri Sunil Kumar:

Will the Minister of EDUCATION

be pleased to state:

(a) the details of current status of computer education in primary, middle and higher secondary schools in the the country, where digital literacy and programming skills are imparted;

(b) whether the Government has any plan to introduce Artificial Intelligence (AI) in school education, including curriculum and pedagogy across the country including Bihar;

(c) if so, the details of steps/measures taken by the Government to train teachers in AI education and to ensure its effective implementation;

(d) the measure taken by the Government to promote coding and programming skills among school students in Bihar;

(e) whether the Government has any plan to integrate emerging technologies such as AI, machine learning and data science into the school curriculum, if so, the details thereof;

(f) whether the Government has any plan to make AI education accessible to students in rural and disadvantaged areas of West Champaran district of Bihar, if so, the details thereof; and

(g) the details of steps taken by the Government to ensure computer education for students with disabilities?

Archaeological Survey of India (ASI) Reform and Modernisation

2426. Dr. Jayanta Kumar Roy:

Will the Minister of CULTURE

be pleased to state:

(a) the details of the measure taken/being taken by the Government to address staffing and technical gaps in six Excavation Branches of Archaeological Survey of India (ASI);

(b) the details of the steps being taken to ensure timely completion of reports at 22 sites under Rs.15 crore allocated in 2025-26 budget;

(c) the details of the steps taken by the Government to implement a transparent, single-window clearance system for academic and foreign archaeological collaborations;

(d) the manner in which the Government is using Light Detection and Ranging (LiDAR), Geographic Information Systems (GIS) and drones to digitally map heritage sites, along with the timeline by which the national digital map be completed; and

(e) the manner in which the Government is balancing the conservation of ancient religious monuments with enforcement against encroachment?

Financial assistance under RUSA in Gujarat

2427. Shri Rajesh Naranbhai Chudasama:

Will the Minister of EDUCATION

be pleased to state:

(a) the details of the total allocation made by the Government as financial assistance for various development purposes under Rashtriya Uchchatar Shiksha Abhiyaan (RUSA) for the State of Gujarat during the last five years, district-wise;

(b) whether the Government intends to allocate additional assistance for the said State to augment its higher education infrastructure, especially for women's colleges as a special component; and

(c) if so, the details thereof?

Expenditure and Audit Status of Tourism activities in Chandigarh

2428. Shri Manish Tewari:

Will the Minister of TOURISM

be pleased to state:

(a) the details of the total budget allocated to the Tourism Department, Chandigarh Administration during the last three financial years, year-wise;

(b) the details of total amount spent by that Department on organising and supporting tourism- and culture-related events during the same period;

(c) the details of total sum paid to artists, performers, event-organisers, and other service-providers for those programmes during the said period; and

(d) whether any audit or independent review of the above expenditures has been conducted and if so, the details thereof along with the corrective actions and the current status of implementation of the findings?

Enhancements of eShram Portal

2429. Dr. Gumma Thanuja Rani:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) the details of the enhancements being made by the Government to the eShram portal for better accessibility of benefits for unorganised workers;

(b) the manner in which the linking of additional portals improve job searching and social security access for workers;

(c) whether any steps taken/being taken by the Government to ensure that unorganised workers are aware of the said enhancements; and

(d) if so, the details thereof?

Connectivity for Tourist Destinations under SDS 2.0

2430. Shri Naveen Jindal:

Will the Minister of TOURISM

be pleased to state:

(a) the details of the specific plans and timelines for improving last-mile connectivity (roads, rail, and air) to the tourist destinations under the Swadesh Darshan (SD)2.0 scheme;

(b) the status of developing world-class public amenities such as clean sanitation facilities, drinking water, standardized signage accessibility and provisions for the disabled at existing heritage and pilgrimage sites;

(c) the details of the steps taken/being taken by the Government to establish Police Booths and deploy a dedicated "Tourism Police" force at major tourist sites across all States/UTs to ensure the safety and security of both domestic and foreign visitors; and

(d) the details of the progress made on developing infrastructure, other facilities and services at the tourist destinations under the Swadesh Darshan 2.0 scheme to enhance connectivity and attract more footfalls given the potential of culture and heritage as well as spiritual tourism?

Vacancies in National Council for Teacher Education

2431. Smt. Bag Mitali:

Will the Minister of EDUCATION

be pleased to state:

(a) the number of sanctioned posts and vacancies including reserved posts in the National Council for Teacher Education (NCTE), categories-wise;

(b) the number of staff engaged on deputation and contractual basis to fill vacancies since 2014 therein, year-wise; and

(c) the number of permanent staff recruited since 2014 including reserved posts therein,

category and year-wise?

Pending Cases in NGT

†2432. Smt. Shobhanaben Mahendrasinh Baraiya:
Smt. Anita Nagarsingh Chouhan:
Shri Appalanaidu Kaliseti:
Shri Damodar Agrawal:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) the number of cases registered, disposed, and pending under the jurisdiction of the National Green Tribunal (NGT) during the last five years and the current year, year, Bench and State/UT-wise;

(b) whether multiple Benches of the NGT are facing delays in the disposal of cases due to increasing pendency, if so, the details of the average time taken for disposal, Bench-wise;

(c) the present number of vacancies of Judicial Members, Expert Members, and other staff under Section 12 of the National Green Tribunal Act, 2010, Bench and post-wise;

(d) whether the Government proposes to establish additional Benches of the NGT under Section 4(3) of the said Act, if so, the details thereof and if not, the reasons therefor;

(e) whether any measures taken/proposed to be taken by the Government to increase the disposal rate of pending cases, if so, the details thereof and if not, the reasons therefor; and

(f) whether the Government is undertaking awareness programmes regarding the NGT, if so, the details thereof along with the funds allocated for such activities?

Plans to Establish F1 Circuit for Racing in India

2433. Smt. June Maliah:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the Government intends to build a grade one level Formula One (F1) circuit as per Federation Internationale de l'Automobile (FIA) in the country, if so, the details thereof and if not, reasons therefor;

(b) whether the Government intends to engage with FIA to host a F1 race in the near future, if so, the details thereof and if not, reasons therefor;

(c) whether the Government has conducted any survey on the growing popularity of F1 in the country, if so, the details thereof and if not, the reasons therefor; and

(d) whether it is a fact that F1 drivers like Kush Maini have stated that "real karting started when I moved to Europe" depicting low Karting infrastructure in India, if so, the details thereof?

Implementation of PM-YUVA

2434. Shri Y S Avinash Reddy:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

- (a) the status of the implementation of the Pradhan Mantri Yuva Udyamita Vikas Abhiyaan (PM-YUVA) across the country, State/UT-wise;
- (b) the number of beneficiaries and entrepreneurs supported under the scheme, State/UT-wise;
- (c) the budget allocated and utilized under PM-YUVA, State/UT-wise;
- (d) the details of the entrepreneurial skills and training provided under the said scheme; and
- (e) whether the Government has assessed the impact of PM-YUVA on promoting entrepreneurship, job creation and economic growth, if so, the findings thereof?

Short Term Training under PMKVY

2435. Shri Karan Bhushan Singh:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

- (a) the details of number of schools along with undergraduate and postgraduate students and professionals received the Short Term training under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) during the last three years and the current year in Uttar Pradesh, district wise;
- (b) the number of Industry related training centres and Jan Shikshan Sansthan (JSS) established for providing short term training during the last three years and the current year in Uttar Pradesh, district wise;
- (c) the details of schools, colleges and universities that have set up skill hubs for the said Training during the last three years and the current year in the said State, district-wise; and
- (d) the number of selections of Training Providers/ Training Centres made through Recruit-Train-Deploy (RTD) model and Apprenticeship model during the last three years and current year in Uttar Pradesh, district wise?

GST Collection and APY Enrolment in Rajasthan

2436. Shri Rahul Kaswan:

Will the Minister of FINANCE

be pleased to state:

- (a) the GST revenue collected in Rajasthan in the last quarter along with the State's ranking in direct tax growth and the steps taken by the Government to clear pending IGST settlement claims; and
- (b) the number of Atal Pension Yojana subscribers in Rajasthan till last year along with the central funds released for the scheme and the mechanism in place to address pension-contribution discrepancies?

Skill Development under Pradhan Mantri Kaushal Vikas Yojana

2437. Shri Khalilur Rahaman:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

- (a) the details of the number of candidates skilled under the Pradhan Mantri Kaushal Vikas Yojana during the last five years, State-wise;
- (b) the details of the number of trained candidates who have been placed for employment

during the last five years, State-wise;

(c) whether there is a shortage of teaching faculty at the Industrial Training Institutes, if so, the details thereof along with the initiatives taken by the Government to fill the vacancies; and

(d) the details of the initiatives taken by the Government to strengthen employment facilities for skilled students?

No Sports No Employment Policy

†2438. Shri Imran Masood:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the Government is considering any incentive policy such as "No Sports No Employment" so that sports can be recognized as a career option;

(b) if so, the details of the sports that are likely to be prioritized in the said policy;

(c) whether the Government has chalked out any proposal to give preference to the sportspersons for reservation or promotion in jobs;

(d) if so, the provisions thereof; and

(e) whether the Government has laid down a timebound implementation programme for this policy and if so, the details thereof?

CSR in Tamil Nadu

2439. Dr. Kalanidhi Veeraswamy:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the total amount of Corporate Social Responsibility (CSR) funds spent by companies in Tamil Nadu during the last five years, year-wise and sector-wise;

(b) the details of the number of companies in Tamil Nadu that were required to spend CSR funds under Section 135 of the Companies Act, 2013, and the number of companies that did not meet their mandated CSR obligations during this period;

(c) whether the Government proposes to introduce any measures to improve transparency, monitoring and district-wise reporting of CSR spending in Tamil Nadu, if so, the details thereof; and

(d) the details of major CSR projects implemented in Tamil Nadu in sectors such as education, health, rural development, skilling and environmental sustainability during the last three years?

Targets for making India a Global MICE Hub

†2440. Shri Babu Singh Kushwaha:

Will the Minister of TOURISM

be pleased to state:

(a) the details of the short-term and long-term targets set by the Government for revenue generation and increase visitors in order to make India a global Meetings, Incentives, Conferences and Exhibitions (MICE) hub along with the financial incentives being provided to attract international events;

(b) the manner in which the Government is developing an integrated wellness and medical tourism infrastructure in collaboration with the Ministry of AYUSH and private hospital chains to strengthen the 'Heal in India' brand;

(c) whether an inter-ministerial group in collaboration with Ministry of Health and Family Welfare is proposed to be formed to promote medical tourism and if so, the details thereof;

(d) the current status of the development of modern coastal and river cruise terminals for cruise tourism at major ports; and

(e) the details of the various measures taken/being taken by the Government in marketing strategy to attract high-spending tourists from East Asia and the Middle East?

Kendriya Vidyalayas in Bihar

2441. Dr. Alok Kumar Suman:

Will the Minister of EDUCATION

be pleased to state:

(a) whether it is a fact that the Central Government is paying huge amount for rented accommodation of Kendriya Vidyalayas in Bihar; and

(b) if so, the total amount paid for rented accommodation of Kendriya Vidyalayas in Bihar during the last ten years, year-wise?

Increasing Dependency of States on Central Grants

2442. Ms. S Jothimani:

Will the Minister of FINANCE

be pleased to state:

(a) the reasons for the increasing dependency of States on Central transfers and grants, which have accounted for nearly 23–30 per cent of States' total revenue during the last decade;

(b) the measures taken/being taken by the Government to enhance the capacity of States to mobilise own tax revenue, including improving efficiency in collection of stamp duty, registration fees, motor vehicle tax, State excise duties and other revenue sources;

(c) whether the Government has assessed the declining ratio of States own tax revenue to Gross State Domestic Product (GSDP) in several States such as Tamil Nadu, Kerala and Madhya Pradesh and if so, the details of the factors contributing to this decline;

(d) the steps taken/being taken by the Government to reverse the said trend and improve long-term revenue sustainability of the States; and

(e) whether the Government is considering any tax reforms, including adjustments in tax-sharing, GST structure, that enable States to retain a higher share of taxes collected by them and if so, the details thereof?

Constitution and Functioning of PMCCC

2443. Shri Pradyut Bordoloi:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Prime Minister's Council on Climate Change (PMCCC) has been constituted;

(b) if so, the details thereof including the date of constitution, composition of members,

functions and terms of reference;

(c) if not, the reasons therefor and the steps being taken by the Government to operationalise the Council; and

(d) the details of the number of meetings held during the last five years along with the dates, agenda items and key decisions taken, meeting-wise?

Maintenance of School Buildings

†2444. Shri Murari Lal Meena:

Will the Minister of EDUCATION

be pleased to state:

(a) whether it is a fact that the inspection and repair works have been delayed in the incidence of collapsing of roof in a Government school in Rajasthan, if so, the details of the school and the reasons for delay in repair works;

(b) whether it is a fact that adequate budget has not been allocated on time for quality check and maintenance of school buildings, if so, the details thereof;

(c) whether it is a fact that the inspection of centrally run schools and other school buildings in the said State including Dausa district has been conducted promptly and if so, the number of other schools at risk;

(d) whether the Government has made any changes in policies pertaining to school building maintenance and emergency management to prevent such incidences, if so, the details thereof; and

(e) whether the State Education Department did not achieve the target set for the repair and safety of school building in the Financial Year 2024-25 and if so, the details of the target that have not been achieved?

Youth Trained under PMKVY in Karauli and Dholpur

†2445. Shri Bhajan Lal Jatav:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) the details of number of Youth trained under Pradhan Mantri Kaushal Vikas Yojana (PM-KVY) in Karauli and Dholpur districts of Rajasthan since 2023 to till date, gender, age, category and year-wise;

(b) the details of number of youth employed after completion of their training;

(c) the details of the number of skill development centres, their capacity, availability of trainers and placement rate in both the districts;

(d) whether the Government proposes to implement any special industry-based skill module for these districts in view of low placement rate; and

(e) if so, the details thereof?

Establishment of National Environmental Regulator

2446. Shri Shyamkumar Daulat Barve:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government acknowledges that the risk of regulatory capture and conflict of interest in environmental regulatory framework has increased, due to functioning of both project-clearance authorities and monitoring agencies under the Ministry of Environment, Forest and Climate Change;

(b) if so, the details of institutional reforms or restructuring the Government is considering to address this systemic problem;

(c) whether the Government is also considering to establish a National Environmental Regulator (NER), as recommended by the Hon'ble Supreme Court in the Lafarge judgment (2011);

(d) if so, the details thereof including its proposed structure, jurisdiction and accountability framework;

(e) whether the Government has conducted an independent assessment of the capacity, technical expertise and human resource adequacy of the State Environment Impact Assessment Authorities (SEIAA); and

(f) if so, the details thereof including the deficiencies identified and the corrective measures being undertaken by the Government?

Central Scholarships Schemes in Tamil Nadu

2447. Shri Sasikanth Senthil:

Will the Minister of EDUCATION

be pleased to state:

(a) the number of scholarships awarded to students from Tamil Nadu under various Central Government scholarship schemes during the last five years, under-graduate and post-graduate levels, category-wise;

(b) the funds allocated and disbursed to beneficiaries during the said period;

(c) whether the Government maintains data on the total number of students benefitted from the said schemes across the country, if so, the details thereof; and

(d) whether any measures has been taken/proposed to be taken by the Government to increase awareness and accessibility of Central scholarship schemes among students from rural and economically weaker backgrounds in Tamil Nadu, if so, the details thereof?

Relocation of Companies

2448. Ms. Mahua Moitra:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the number of companies that have relocated their registered office from Gujarat, Maharashtra, Uttar Pradesh and Madhya Pradesh to other States during the period from 1 June 2014 till 1 November 2025, year/ State-wise;

(b) the destination States to which these companies have shifted along with the number of companies moved to each State; and

(c) the number of these companies that are listed as entities and the sector-wise distribution of all companies that have shifted headquarters from these said States?

Compensation for Crop Damage

†2449. Smt. Anita Nagarsingh Chouhan:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government is aware that in several districts of Madhya Pradesh particularly in tribal and forest areas, various wild animals including Ghodaroj (nilgai) are causing heavy damage to farmers' crops;

(b) if so, whether the Government has prepared any list of such affected areas;

(c) the details of claims received and compensation disbursed for crop damage during the last three years;

(d) whether the Government is considering expansion of relief and preventive measures such as solar fencing, check walls, repair of pits, wildlife management teams, etc. for crop protection; and

(e) whether the Government is planning to implement a system of digital survey and online claims facility for providing speedy compensation to farmers?

Promotion of Wildlife and Forest Tourism

†2450. Shri Gyaneshwar Patil:

Dr. Shivaji Bandappa Kalge:

Shri Bhumare Sandipanrao Asaram:

Shri Nilesh Dnyandev Lanke:

Will the Minister of TOURISM

be pleased to state:

(a) whether there is a huge potential available for wildlife and forest tourism in the country particularly in Maharashtra and Madhya Pradesh;

(b) if so, the steps taken to tap the tourism potential across various States of the country including Maharashtra and Madhya Pradesh; and

(c) the measures proposed/implemented to promote various districts of Maharashtra and Madhya Pradesh as a major destination for eco-tourism to explore wildlife and forest tourism?

Fraudulent GST Registrations using Forged PAN and Aadhaar Credentials

2451. Shri Maddila Gurumoorthy:

Will the Minister of FINANCE

be pleased to state:

(a) the number of Fraudulent GST Registration using forged PAN and Aadhaar credentials during the last two years;

(b) the total number of such fake registrations identified and the estimated tax evasion involved;

(c) whether the Government has conducted any nationwide verification or audit to detect the misuse of personal credentials for fake billing activities;

(d) the measures being taken by the Government to strengthen the verification process and prevent such fraudulent GST registrations in future; and

(e) whether any arrests, prosecutions or convictions have taken place in connection with these

fraudulent activities and if not, the reasons therefor and the steps proposed to fix accountability?

Sports Infrastructure in Bargarh and Jharsuguda Districts

2452. Shri Pradeep Purohit:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the Government has any proposal to develop sports infrastructure and training facilities in Bargarh and Jharsuguda districts of Odisha;

(b) whether the Government has identified any potential sports disciplines popular in the said districts such as athletics, kabaddi, football, volleyball, archery, and traditional rural games for focused promotion under the Khelo India scheme (KIS);

(c) whether there is any plan to establish a District Sports Complex, Mini Stadiums or Sports Academies in western Odisha including the said Districts;

(d) if so, the details thereof; and

(e) the details of the funds allocated and released, for development of sports infrastructure and youth engagement programmes in the said districts during the last three years and the current year?

Establishment of Youth Hostels

2453. Shri Appalanaidu Kalisetti:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) the total number of Youth Hostels established and functioning in the country at present, State/UT and district-wise, along with their year of establishment and current operational status;

(b) the number of Youth Hostels constructed, renovated or upgraded during the last five years and the current year including the details of the funds sanctioned, released and utilised, State/UT-wise;

(c) whether any said hostels are currently non-functional, partially functional, or awaiting repair/renovation and if so, the reasons therefor;

(d) the details of occupancy levels, youth programmes conducted and the number of beneficiaries using such hostel facilities during the last three years and the current year;

(e) whether any shortage of staff in such hostels and the details of sanctioned posts, in-position staff and vacancies; and

(f) if so, whether any proposals from the State Governments including Andhra Pradesh for establishment of new Youth Hostels or modernisation of existing ones are under consideration and if so, the details thereof?

Atal Pension Yojana

2454. Shri Asaduddin Owaisi:

Will the Minister of FINANCE

be pleased to state:

(a) the number of pensioners enrolled under the Atal Pension Yojana (APY), along with details of year-wise growth;

(b) the details of distribution of pensioners across five pension slabs of Rupees 1000, 2000, 3000, 4000, and 5000 per month;

(c) whether the Government is aware of disproportionately high enrolment in lower pension slabs, if so, the reasons for such skewed enrolment; and

(d) whether the Government proposes to revise pension amounts, contribution structures, or introduce an inflation-linked pension option to improve the security net for unorganized workers, if so, the details thereof?

ESIC Facilities in Assam

2455. Md. Rakibul Hussain:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) whether Employees' State Insurance Corporation (ESIC) facilities in Assam are inadequate to meet the requirements of insured persons and if so, the details thereof;

(b) the details of the key services and infrastructure that are lacking in the State;

(c) the details of the funds sanctioned and released for ESIC expansion or upgradation during the last three years and the current year; and

(d) the details of proposed plans of the Government to enhance ESIC service coverage in Assam?

Setting up of Sports Centres under KIS

†2456. Shri Kuldeep Indora:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the Government is aware that the proposals for setting up of sports centres in Sriganganagar, Bharatpur, Jhunjhunu, Jaipur, Nagaur, Pali, Banswara and Rajsamand districts of Rajasthan under Khelo India Scheme (KIS) are pending for a long time;

(b) whether proposals for construction of synthetic football ground at Srivijaynagar at a cost of Rs. 6.00 crore, athletic track at Sadulshahar at a cost of Rs. 9.50 crore, multi-purpose indoor hall at a cost of Rs. 5.00 crore, renovation of handball ground at a cost of Rs. 19 lakh and construction of indoor hall and ground at Lalgah Jatan at a cost of Rs. 5.75 crore are pending in Sriganganagar district under Khelo India Scheme (KIS); and

(c) if so, the reasons for the delay in the approval of these proposals by the Government, along with the estimated timeframe for approval of the said proposals?

Basic Financial Education in Schools and Colleges

2457. Shri P C Mohan:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government has taken any steps to introduce basic financial education, including topics such as banking, saving, budgeting and taxation in school and college curricula in the country;

(b) if so, the details of such initiatives undertaken under the NEP 2020 or in collaboration with

institutions like NCERT, CBSE, UGC or financial regulatory bodies;

(c) whether any pilot modules or awareness programs on personal finance and tax basics have been implemented in educational institutions in Karnataka, particularly in urban centres like Bengaluru, if so, the details thereof;

(d) the extent to which the Government plan to ensure that financial literacy is integrated practically and accessibly for students across socio-economic backgrounds and education boards; and

(e) the details of roadmap and timelines, if any, for scaling up these efforts nationally and for evaluating their impact on youth financial awareness, digital financial inclusion and tax compliance in the long term?

National Mission on Strategic Knowledge for Climate Change

2458. Smt. Harsimrat Kaur Badal:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether any districts of Punjab have been identified as climate-vulnerable under the National Mission on Strategic Knowledge for Climate Change;

(b) if so, the names of such districts and parameters used for their identification; and

(c) whether the Central Government proposes to extend adaptation funding to other flood-prone districts in the State?

Delay in KISCE Project in Uttar Pradesh

2459. Shri Pushpendra Saroj:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the Government is aware that the Khelo India State Centre of Excellence (KISCE) at Guru Gobind Singh Sports College, Lucknow, Uttar Pradesh, which was approved in 2021 continues to remain non-operational;

(b) if so, the reasons for the delay in operationalising the Centre despite approval and sanctioning of manpower under the said scheme;

(c) whether any specific timeline has been set by the Government to complete infrastructure upgrades, hire the required staff, and begin athlete induction in the disciplines of hockey and athletics; and

(d) the measures taken/being taken by the Government to ensure that the said KISCE project may not face further delays along with significant contribution to national sporting talent?

Implementation of CBSP Scheme

2460. Dr. Amar Singh:

Shri Balwant Baswant Wankhade:

Shri Tanuj Punia:

Dr. Prashant Yadaora Padole:

Will the Minister of TOURISM

be pleased to state:

(a) the details of the training programmes, workshops and participants covered under the Capacity Building for Service Providers (CBSP) Scheme since 2020, along with gender and category (SC, ST and OBC), year and State/UT-wise till 31st October 2025;

(b) the details of total funds sanctioned, released and utilised under the said scheme during the period, State/UT-wise;

(c) the average time taken between project sanction and fund disbursement and the reasons for delays, if any; and

(d) whether any audit has been conducted for scheme's outcomes on employability and service quality, if so, the details thereof and if not, the reasons therefor?

Regional Rural Banks (RRBs)

2461. Shri Jagdambika Pal:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government has reviewed the capacity of Regional Rural Banks (RRBs) to meet the evolving credit needs of the rural economy, including emerging sectors such as agro-processing, allied-agriculture and rural MSMEs and if so, the details thereof;

(b) the details of the guidelines issued to RRBs for supporting Farmer Producer Organisations (FPOs) through customised financial products and improved service delivery;

(c) whether the Government proposes to increase banking outreach in financially underserved rural regions through RRB branch expansion or digital infrastructure, if so, the details thereof; and

(d) the steps taken to improve the performance of RRBs under national financial-inclusion schemes and to promote better collaboration with NABARD and State Governments?

Development of Hindu and Sikh Pilgrimage Sites in Himachal Pradesh

2462. Shri Anurag Singh Thakur:

Will the Minister of TOURISM

be pleased to state:

(a) the details of all Central schemes and budgetary allocations for development of Hindu and Sikh pilgrimage centres in Mandi, Kangra, Una, Bilaspur and Hamirpur districts of Himachal Pradesh during the last three years;

(b) the present status of physical works under each scheme, with timelines for completion of temple renovation, gurudwara infrastructure, approach roads, parking facilities and rest amenities and other project work;

(c) the details of the amounts sanctioned, district and project-wise;

(d) the details of engagement with local communities, faith bodies and Himachal Pradesh Tourism Development Corporation to ensure sustainable upkeep; and

(e) the details of the expected increase in annual pilgrim footfall and tourism revenue on completion of the projects?

Benefits under New Labour Codes

2463. Thiru Dayanidhi Maran:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) whether the Government is aware of media-reports of widespread trade-union rejection describing the notified labour codes as “anti-worker” and if so, the details thereof;

(b) the details of the concrete consultations held with unions and workers representatives along with their key demands before notifying the four new codes;

(c) the details of the timeline of the implementation of the said code along with rollout, rules-notification dates, transitional safeguards for workers and benchmarks for social-security coverage, State/UT-wise;

(d) the manner in which the Government justify the raising of the threshold for approval of layoffs/closures from 100 to 300 workers in the Industrial Relations Code and the assessment made on the impact likely to have on workers’ job security and bargaining power; and

(e) the details of mechanisms are in place to ensure that gig, platform, contract and informal workers, especially in sectors such as textiles, construction and Micro, Small & Medium Enterprises (MSMEs) will receive the promised minimum wages, social security and grievance redressal under the new frameworks?

NAVYA Vocational Training

2464. Shri Kamakhya Prasad Tasa:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) the objectives of Nurturing Aspirations through Vocational Training for Young Adolescent Girls (NAVYA) Vocational Training Initiative;

(b) the details of aspirational districts and States covered under such initiative;

(c) the number of adolescent girls expected to be benefited from such scheme along with the key areas of focus under the said training module;

(d) the objectives of Green Skills and Electric Vehicles (EVs) training programme along with the expected benefit for career growth of the youth in the future green economy;

(e) the details of such training programme, including the eligibility of candidates and the duration of such training; and

(f) the total number of educational institutions selected for such a training programmes?

Status of NAFCC

2465. Shri P V Midhun Reddy:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) the current status of the National Adaptation Fund for Climate Change (NAFCC) as of December 2025;

(b) the specific objectives and focus areas of the NAFCC in supporting climate adaptation projects;

(c) the number and types of projects funded under the NAFCC and their geographical distribution; and

(d) the outcomes achieved so far and measures taken to overcome any challenges in project execution and impact assessment?

Delay in filling the Vacant Post of Presiding Officer

2466. Shri M K Raghavan:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) whether the Government has planned to fill the vacant post of the Presiding Officer at Central Government Industrial Tribunal-cum-Labour Court, Ernakulam which has been lying vacant since August 2022 and if so, the details thereof;

(b) whether the Government has noticed the difficulties faced by the labour sector in Kerala and Lakshadweep due to the said vacant post and if so, the details thereof; and

(c) whether the Government has any data on the number of cases pending in the Central Government Industrial Tribunal-cum-Labour Court, Ernakulam and if so, the details thereof?

Setting up Five National Centres of Excellence

†2467. Shri Kaushalendra Kumar:
Shri Dinesh Chandra Yadav:
Shri Giridhari Yadav:
Shri Rajesh Ranjan:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) the present status of the five National Centres of Excellence (NCoE) for skilling that have been proposed in the Budget 2025-26 at Serial No. 44;

(b) the level at which action has been completed by the Government for setting up of the above centres;

(c) the names of the places where the above five National Centres of Excellence for skilling are being setup and whether regional balance has been considered for their selection;

(d) the complete details of the composition, training model and industry participation of the above centres; and

(e) whether the Government has provided option to the States for setting up of "Satellite Skill Centre" under which there is any provision or possibility of setting up of special skill centre conforming the local needs like agricultural, food processing, dairy, flood control technique in Seemanchal-Kosi region of Bihar?

Status of Indoor Stadium in Jhunjhunu

†2468. Shri Brijendra Singh Ola:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether Jhunjhunu district in Rajasthan has a significance in terms of education and sports, if so, the details thereof;

(b) the details of efforts made/being made by the Government for more encouragement to youth to join sports in Jhunjhunu during the last three years and the current year;

(c) the number of Indoor Stadiums located in Jhunjhunu district, Rajasthan along with the number and dates on which Indoor Stadium constructed under Khelo India Scheme (KIS);

(d) whether the Government proposes to construct Indoor Stadium in each legislative

constituency of Jhunjhunu district of Rajasthan; and

(e) if so, the time by which the said stadiums are likely to be constructed and if not, the reasons therefor?

Increase in Interest Rates of NBFCs

2469. Shri Azad Kirti Jha:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government or the Reserve Bank of India have received complaints relating to unilateral increase in interest rates by Non-Banking Financial Companies (NBFCs) and Housing Finance Companies (HFCs), if so, the details thereof;

(b) whether complaints have also been received regarding extension of loan tenures without the borrowers' prior consent and the non-availability of opt-out mechanisms, if so, the details thereof;

(c) whether the Government has taken note of the violations of guidelines relating to switching between floating and fixed rate structures for home loans, if so, the details thereof; and

(d) whether complaints have been received regarding imposition of pre-payment penalties on borrowers seeking to transfer home loan accounts to other lenders and if so, the details thereof?

Copy of NCERT Books

†2470. Shri Ramvir Singh Bidhuri:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the books published by National Council of Educational Research and Training (NCERT) are released every year at the very beginning of the academic session, if so, the details thereof;

(b) whether some publishers copy NCERT books and brought fake books into the market and if so, the details thereof; and

(c) the number of publishers of fake books arrested along with the number of books recovered from them during the last three years?

Allocation and Utilisation of Funds under KI-NP for Sports

2471. Shri Tharaniventhan M S:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) the details of the funds allocated and utilised under the Khelo India – National Programme (KI-NP) for Development of Sports since its inception, State/UT and year-wise, particularly for Tamil Nadu;

(b) the number of athletes, schools and training centres have been selected or supported under the scheme from Tamil Nadu, especially from Arani Lok Sabha Constituency;

(c) whether any proposals submitted by the State Government of Tamil Nadu for establishing Khelo India Centres (KIC), upgrading sports infrastructure, or setting up of training academies are pending with the Centre, along with the present status of such proposals;

(d) the measures taken by the Government under the scheme to promote indigenous sports, nurture rural sporting talent and ensure gender equality in sports in Tamil Nadu; and

(e) whether the Government proposes to enhance financial assistance and strengthen talent identification support in Southern States, particularly Tamil Nadu and said constituency, where sports potential remains underutilised, if so, the details thereof?

Promotion of Traditional Folk Arts

†2472. Dr. Rajkumar Sangwan:

Will the Minister of CULTURE

be pleased to state:

(a) the details of the efforts made/being made by the Government to promote all types of traditional folk arts (including those of Scheduled Castes/Tribes/Backward Classes) in the country;

(b) whether a festival of these arts is being organised in Uttar Pradesh for this purpose;

(c) if so, the details of the funds allocated and utilised for each district of Uttar Pradesh including Baghpat Lok Sabha Constituency during the last five years and the current year;

(d) whether the Government proposes to organize festivals of these arts in other districts of Uttar Pradesh including Baghpat district in the coming years; and

(e) if so, the details thereof and if not, the reasons therefor?

Regulations for Retail Investors

2473. Shri Rao Rajendra Singh:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government has taken note of SEBI's recent findings that nearly 90% of individual traders in the futures and options (F&O) segment incur losses, with retail investors collectively losing over 1.06 lakh crore in FY 2024–25, if so, the details thereof;

(b) the details of SEBI's action against entities allegedly involved in manipulative trading practices that create abnormal volatility in index options;

(c) whether the Government proposes to strengthen regulatory safeguards to protect retail investors from such speculative and high-risk trading activities; and

(d) if so, the measures being considered by the Government to improve investor education, curb excessive speculation and ensure greater transparency in algorithmic and derivatives trading?

PMKK and SDC in West Bengal

2474. Shri Raju Bista:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) the details of the number of Pradhan Mantri Kaushal Kendra (PMKK) and Skill Development Centre (SDC) in West Bengal, district-wise;

(b) the details of the fund allocated for said Centre and Kendra in Darjeeling, Kalimpong and North Dinajpur districts, year-wise, since 2019;

- (c) the details of the Skill Development schemes launched by the Government for women entrepreneurs and implemented in West Bengal, district-wise; and
 (d) the details of the support provided to start-ups and entrepreneurship in the said districts?

Ease of Doing Business

†2475. Shri Ganesh Singh:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

- (a) whether the Government has taken any specific initiatives, policies or corrective measures to strengthen the Ease of Doing Business in the country since 2014;
 (b) if so, the details thereof;
 (c) the concrete results or impacts achieved so far from the implementation of the said policies and schemes in terms of company registration, simplification of compliance procedures, improvement in investment environment etc.;
 (d) whether the Government has taken any initiatives to modernize corporate governance and monitoring systems through artificial intelligence or other technological innovations; and
 (e) if so, the details thereof along with the outcomes thereof?

Status of Established Skill Labs

2476. Shri Sribharat Mathukumilli:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

- (a) the details of the number of skill labs established and currently operational in Navodaya Vidyalayas and Eklavya Model Residential Schools under the skill development initiative, State/UT-wise;
 (b) the details of skill labs established and operational in the State of Andhra Pradesh, district-wise;
 (c) the total number of vocational teachers trained to impart industry-relevant practical learning under the said initiative till date, State/UT-wise;
 (d) the key sectors identified for introduction in these schools through the said initiative;
 (e) whether the Government has adopted a mechanism to decide, update or revise these sectors periodically in line with industry demand, if so, the details thereof; and
 (f) whether the Government had set any targets for the vocational teachers to be trained under the initiative and if so, the details of these targets along with the number of teacher actually trained so far?

Football Match Invitations to Argentina Team

2477. Adv Dean Kuriakose:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

- (a) whether the Government has given any official invitation to the Argentina Football Team for official matches in the country;
 (b) if so, the details along with the venues and the dates thereof;

- (c) whether All India Football Federation (AIFF) has allowed any private organisations to invite the Argentina National Football team for playing matches in India; and
 (d) if so, the details thereof and if not, the reasons therefor?

Development of Coastal Circuit in Kerala

2478. Dr. M P Abdussamad Samadani:

Will the Minister of TOURISM

be pleased to state:

- (a) whether the Government is likely to consider the development of a Kerala Coastal circuit under the Swadesh Darshan Scheme;
 (b) if so, the details thereof;
 (c) whether the Government is likely to add schemes for the development of Coastal Communities in the district of Malappuram, Kerala to be included in the Coastal Circuit development; and
 (d) if so, the details thereof?

Increase in Gold and Silver Prices

2479. Thiru Arun Nehru:
 Km. Sudha R:

Will the Minister of FINANCE

be pleased to state:

- (a) whether the Government has assessed the reasons for the significant increase in domestic gold and silver prices during the last one year, including global market trends, import costs and currency fluctuations, if so, the details thereof;
 (b) whether the Government has taken cognizance of the financial strain on families due to the surge in gold and silver prices during festive and wedding seasons particularly in Tamil Nadu and other States with high traditional usage of gold, if so, the details thereof;
 (c) the policies and the steps taken/proposed to be taken by the Government to stabilize prices and reduce volatility in precious metals to ease the financial burden on households;
 (d) whether the Government proposes to provide relief measures such as reducing import duties, rationalisation of taxes, introduction of subsidies or welfare schemes to make gold and silver more affordable for families during cultural and religious occasions and if so, the details thereof;
 (e) the quantity and value of Gold and Silver imported since 2014, year-wise;
 (f) whether the gold stock available with Reserve Bank of India (RBI) will help strengthening the value of Indian Rupee (INR), if so, the details thereof; and
 (g) whether the Government proposes to intervene and regulate the prices of Gold and Silver being sold in retail market, if so, the details thereof?

Pollution by Asphalt Plant

2480. Dr. Bachhav Shobha Dinesh:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government has taken cognizance of the complaints raised regarding M/s Sundar Madhav Construction Chikalohol Shiwar at Malegaon Chalisgaon road in Malegaon, engaged in production of Asphalt and emitting smoke and foul odour, causing severe air pollution in the surrounding environment, if so, the details thereof and if not, the reasons therefor;

(b) whether the Government has instituted an enquiry to review into the issue, if so, the details thereof including findings of the investigation and if not, the reasons therefor;

(c) whether the Government proposes to take necessary action and shut down the plant for the health and welfare of the local residents;

(d) whether other incidents of such plants operating without necessary Environmental Clearances and causing pollution have been noticed during the last five years and the current year, if so, the details thereof; and

(e) whether the Government have taken any action to prevent recurrence of such incidents, if so, the details thereof?

Rise in Cybercrimes and Fraud linked to UPI

2481. Shri Radhakrishna:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government has noted a rise in cybercrimes, fraud and financial scams linked to the Unified Payments Interface (UPI) and other digital payment platforms in the country during the last five years;

(b) if so, the total number of such incidents reported annually and the estimated financial losses incurred by users during the said period;

(c) the measures undertaken by the Government and the National Payments Corporation of India (NPCI) to strengthen the security architecture of UPI transactions and prevent fraudulent activities; and

(d) whether any new regulatory or technological frameworks are being developed to enhance grievance redressal and user protection in digital payments, if so, the details thereof?

Boosting Rural Infrastructure through NABARD

2482. Shri S Jagathratchakan:

Will the Minister of FINANCE

be pleased to state:

(a) the current status of NABARD's refinancing support to cooperative banks, regional rural banks and other rural credit institutions during the last five years, State/UT-wise;

(b) the reasons for major challenges faced by NABARD in strengthening rural credit flow, particularly in agriculture, micro enterprises and climate-resilient farming projects;

(c) the total funds allocated through NABARD to banks for extending agricultural and rural loans since its inception along with State/district-wise details, including Tamil Nadu; and

(d) the details of the measures implemented by the Government to enhance NABARD's role in supporting long-term rural infrastructure and new rural development programmes?

PM Jeevan Jyoti Bima Yojana in Maharashtra

†2483. Shri Omprakash Bhupalsinh *Alias* Pavan Rajenimbalkar:

Will the Minister of FINANCE

be pleased to state:

(a) the total number of persons enrolled under the Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) in Maharashtra since its inception, along with district-wise details especially in the rural and semi-urban areas of Dharashiv, Beed, Latur and Nanded;

(b) the steps taken by the Government to increase awareness of the said scheme in rural and semi-urban areas of the said State;

(c) whether the Government proposes to increase the insured amount, reduce the premium or provide additional benefits to improve participation, if so, the details thereof; and

(d) the steps taken by the Government to establish coordination with the State Government, District Collectors and lead banks for better monitoring and grievance redressal?

Features of New Labour Codes

2484. Shri Tatkare Sunil Dattatrey:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) the details of the salient features of the new labour codes introduced by the Government;

(b) whether the said codes will enhance the ease of doing business in the country and if so, the details thereof;

(c) whether the said codes will simultaneously ensure compliance and uphold workers' rights; and

(d) the details of the provisions under the new codes regarding working hours, overtime pay and to expand social security?

Mutual Credit Guarantee Scheme for MSMEs

2485. Shri Dushyant Singh:

Will the Minister of FINANCE

be pleased to state:

(a) the eligibility criteria and implementation framework of the Mutual Credit Guarantee Scheme for MSMEs along with the manner in which the scheme is expected to enhance financial inclusion and expand credit access for small businesses;

(b) the safeguards instituted to prevent misuse, fraud or irregular claims under the said scheme;

(c) whether any independent audit or oversight mechanisms have been established by the Government to ensure transparency and accountability for the said Scheme, if so, the details thereof; and

(d) the details of the specific simplifications being introduced in the new Income Tax Act to reduce compliance burdens for small businesses and individual taxpayers and the manner in which these measures align with the broader objectives of tax reform and ease of doing business?

Waiver of Loans by Banks

2486. Shri Adhikari Deepak Dev:

Will the Minister of FINANCE

be pleased to state:

(a) the quantum of loans written off by both public and private sector banks between 2014 to 2020;

(b) the quantum of non-performing assets accrued by both public and private sector banks in the said time period; and

(c) the initiatives taken by the Government to reduce bad debt accrued in both public and private banks?

Establishment of Defence Academy

†2487. Shri Amra Ram:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the construction work of the Defence Academy at Ralawata village, Dantaramgarh in Sikar district was completed long ago, if so, the time by which the Government proposes to start open the said academy; and

(b) the reasons for the delay in the inauguration of the said academy despite its announcement having already been made by the then Hon'ble President of India?

Inadequate Sports Infrastructure in Lakshadweep

2488. Shri Muhammed Hamdullah Sayeed:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the Government is aware of the inadequate sports infrastructure and limited training facilities available in various islands of the Union Territory of Lakshadweep;

(b) whether any proposals have been received from the Lakshadweep Administration for the development, modernisation or upgradation of sports infrastructure, including construction of indoor stadiums, outdoor grounds, swimming facilities and youth training centres;

(c) if so, the details thereof and the current status of the said proposals;

(d) whether the Government proposes to allocate additional funds or extend special assistance to Lakshadweep under Khelo India scheme or other central schemes for improving sports facilities and nurturing local talent; and

(e) the time by which the proposed sports infrastructure development in Lakshadweep is expected to be implemented?

Crop Damage by Peacocks

2489. Shri Matheswaran V S:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government is aware that Peacocks are causing distress to farmers by damaging their crops and foodgrains;

(b) the steps taken by the Department of Wildlife to control the movement of Peacocks in Agricultural fields;

(c) whether the Government is considering to give compensation to farmers who are affected by peacocks;

(d) whether the Government proposes to take details from the State Governments to assess the damage caused by peacocks, especially in the State of Tamil Nadu particularly in the districts of Erode, Karur, Namakkal, Coimbatore, Salem, Krishnagiri; and

(e) if so, the details thereof?

Functioning of the National Monuments Authority

2490. Shri Captain Viriato Fernandes:

Will the Minister of CULTURE

be pleased to state:

(a) the status of constitution and functioning of the National Monuments Authority in relation to processing of applications and permissions for repair, construction or other activities in prohibited and regulated areas around protected monuments in Goa;

(b) whether any guidelines or Standard Operating Procedures (SOPs) are in place to ensure compliance with the Act; and

(c) if so, the details thereof?

National Coastal Mission and Integrated Coastal Zone Management Project

2491. Shri Robert Bruce C:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government has taken cognizance of the findings from coastal vulnerability assessments indicating shoreline erosion and habitat degradation along parts of Tirunelveli district, as identified under the National Coastal Mission and Integrated Coastal Zone Management Project (ICZMP);

(b) whether the Government has initiated any central-level review or monitoring framework similar to those undertaken for protected areas, to evaluate ecological health and climate resilience of coastal ecosystems in this region;

(c) the details of the centrally commissioned studies, modelling exercises, or pilot projects approved by the Government to assess erosion intensity, biodiversity loss and adaptation requirements along the said coastal belt; and

(d) whether the Government proposes to sanction or expand centrally funded projects for shoreline stabilization, dune and mangrove regeneration or integrated coastal restoration in Tirunelveli district under the ICZMP or allied national missions?

Travel Grants to Artists

†2492. Smt. Manju Sharma:

Will the Minister of CULTURE

be pleased to state:

- (a) whether the Government has launched any scheme to provide travel grants to Indian artists for organizing programmes abroad in order to promote Indian culture;
- (b) if so, the details thereof; and
- (c) the details of the funds allocated for this purpose during the last five years and the current year, year-wise?

Social Security Coverage

2493. Shri Sudama Prasad:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

- (a) whether the Government is aware that social security coverage of the country increased to 64.3 per cent in 2025 and if so, the details thereof;
- (b) the details of the key gaps that remain in extending social security to informal, gig and migrant workers; and
- (c) the details of the measures taken/proposed to be taken by the Government to address the said gaps?

PMeVIDYA DTH Channel

2494. Shri Kripanath Mallah:

Will the Minister of EDUCATION

be pleased to state:

- (a) the details of contents telecasted by the PMeVIDYA DTH channel;
- (b) whether the Government is planning to integrate the PMeVIDYA DTH channel with other digital education initiatives, such as DIKSHA platform and if so, the details thereof; and
- (c) the details of the expected outcomes in terms of educational accessibility for the hearing-impaired students?

Leopard Safari Conservation Project in Nashik

2495. Shri Rajabhau Parag Prakash Waje:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

- (a) whether the Government has taken note of the escalating human-leopard conflict in Nashik district in Maharashtra that has resulted in numerous casualties and injuries during the last five years;
- (b) the details of immediate actions intended to enhance rescue and conflict resolution infrastructure like rapid response teams, adequate cages and AI-based early detection systems in the affected zones;
- (c) whether a specific Leopard Safari Conservation Project, inspired by successful models in Junnar, will be launched in Nashik to protect surrounding communities and promote sustainable eco-tourism; and
- (d) if so, the timeline and monitoring arrangements for implementing the project and if not, the reasons for withholding approval?

Status of Award of Scholarships to Young Artists

2496. Shri Tanuj Punia:
Dr. Amar Singh:
Shri Balwant Baswant Wankhade:

Will the Minister of CULTURE

be pleased to state:

(a) the details of number of applications received, scholarships sanctioned and disbursed under the Award of Scholarships to Young Artists in Different Cultural Fields scheme since 2021 till 30 October, 2025, year and State/UT-wise;

(b) average and maximum time taken for sanction and disbursement of scholarship funds each year during the said period, year-wise;

(c) whether any review or audit has been undertaken regarding delays in processing or distribution of scholarship funds; and

(d) if so, the details thereof and if not, the reasons therefor?

ELI Scheme

2497. Shri Raja Ram Singh:
Dr. Shivaji Bandappa Kalge:
Shri Bhumare Sandipanrao Asaram:
Shri Gyaneshwar Patil:
Smt. Delkar Kalaben Mohanbhai:
Shri Nilesh Dnyandev Lanke:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) the salient features of the recently approved Employment-Linked Incentives (ELI) scheme to boost employment generation in various parts of the country and the eligible sectors under the said scheme;

(b) the details of the number of formal jobs created so far under the recently launched Employment-Linked Incentive (ELI) Scheme which was approved on 1 July 2025, region/State/UT-wise;

(c) the details of the total number of new jobs likely to be created through the said scheme between 2025 and 2028 in the country particularly in Maharashtra, Madhya Pradesh and Dadar & Nagar Haveli;

(d) the details of the estimated fund to be allocated for the said scheme for the next financial year 2026-27;

(e) whether the Government has conducted any impact assessment or pilot study on the implementation of the said scheme in specific sectors; and

(f) if so, the findings of such assessment, sector-wise and if not, the reasons therefor?

Collaboration with Indian Institute of Corporate Affairs

†2498. Shri Vijay Kumar Dubey:
Shri Pratap Chandra Sarangi:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the main objectives of collaboration between Indian Institute of Corporate Affairs (IICA) and Ministry of Statistics and Programme Implementation;

(b) the manner in which national indicator is proposed to be integrated/coordinated with State indicators;

(c) the manner in which this integrated/coordinated roadmap is likely to help in making sustainable development works of States and trade align with national development priorities; and

(d) the extent to which this integrated indicator system is likely to strengthen evidence based policy formulation and the manner in which it is likely to contribute to fulfilment of vision of Viksit Bharat?

Microfinance Companies in Rajasthan

†2499. Shri Rajkumar Roat:

Will the Minister of FINANCE

be pleased to state:

(a) whether there are any standards or criteria for operating the microfinance companies in the country, if so, the details thereof;

(b) the maximum interest rate at which microfinance companies are providing loans in Rajasthan;

(c) the number of complaints received against these microfinance companies for charging higher interest rates for loans along with the procedure for filing complaints in this regard;

(d) the details of the number of complaints resolved in the said State, district-wise;

(e) the number of microfinance companies operating in Dungarpur-Banswara districts along with the number of complaints received regarding charging interest above the prescribed limit and mental harassment of people for non-repayment;

(f) the number of complaints resolved out of the above in the said districts; and

(g) the details of the amount of loan disbursed by the microfinance companies in the country, State/year-wise?

Student Enrollment in Private and Government Schools

2500. Dr. Angomcha Bimol Akoijam:

Will the Minister of EDUCATION

be pleased to state:

(a) the number of students up to the senior secondary level enrolled in private and Government schools in the country, State/UT-wise;

(b) whether the Government is aware of the steady increase in private school enrollment and the corresponding decline in Government school enrollment in several States and if so, the details thereof;

(c) the measures being taken or proposed by the Government to reverse this trend and strengthen enrollment and retention of students up to the senior secondary level in Government schools; and

(d) if so, the details thereof?

Festivals under National Cultural Exchange Programme

2501. Shri Baijayant Panda:

Will the Minister of CULTURE

be pleased to state:

(a) the details of total number of cultural festivals organized under the National Cultural Exchange Programme in 2024-25;

(b) the details of regions where these festivals were held;

(c) the details of the total funds allocated and utilized for the cultural festivals during the FY 2024-25; and

(d) the details of number of artists and performers participated in these festivals, with a specific focus on folk and tribal artists, particularly from Odisha?

Setting-up of Platform for Young Artists

†2502. Shri Sanatan Pandey:

Will the Minister of CULTURE

be pleased to state:

(a) whether any special training or performance platform has been set up for young artists at the national level;

(b) if so, the number of artists benefited from the same during the last three years; and

(c) whether the objective of the same is to promote cultural talent to the global stage?

NPAs of Banks

2503. Com. Selvaraj V:

Will the Minister of FINANCE

be pleased to state:

(a) whether it is a fact that the gross Non-Performing Assets (NPAs) of the banking system fell to 2.3 per cent in March 2025 down from 2.6 per cent in September, 2024 driven largely by loan write off which rose to 31.8 per cent of NPAs in FY 2025; and

(b) if so, the total amount of NPAs in March, 2025 and the amount written off in the year 2024-25?

Tourist Inflow in Maharashtra and Madhya Pradesh

2504. Shri Vishaldada Prakashbapu Patil:

Dr. Shrikant Eknath Shinde:

Shri Shirang Appa Chandu Barne:

Shri Naresh Ganpat Mhaske:

Smt. Bharti Pardhi:

Shri Ravindra Dattaram Waikar:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government has assessed the current status of tourist inflow, both domestic and international and the revenue generated from tourism in Maharashtra, including key cities

such as Mumbai, Pune, Aurangabad, Nashik, and coastal areas like Konkan and in Madhya Pradesh including Balaghat Lok Sabha Constituency;

(b) the details of the steps taken/being taken during the last three years to develop and maintain tourist infrastructure in Maharashtra and Madhya Pradesh including connectivity, accommodations, safety measures, and facilities at popular destinations like Ajanta-Ellora, Shirdi and Lonavala;

(c) whether the Government has introduced or plans to introduce initiatives to promote lesser-known destinations, rural tourism and eco-tourism in Maharashtra and Madhya Pradesh and if so, the details thereof;

(d) the details of the measures undertaken to promote Maharashtra and Madhya Pradesh's cultural, historical and heritage sites at national and international forums to attract global tourists; and

(e) whether the Government has formulated a long-term strategy to ensure sustainable tourism in Maharashtra and Madhya Pradesh to generate employment opportunities and preserve local culture, environment and heritage?

GST on Development Works under MPLADS

†2505. Shri Bhausahab Rajaram Wakchaure:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government is aware that due to the imposition of 18% GST on development works sanctioned under MPLADS, the actual fund is reduced to about 24.10 crore and resulting in several projects remaining incomplete, if so, the details thereof;

(b) whether the Government has assessed the extent to which the quality and timeline of works have been affected due to imposition of GST, if so, the details thereof;

(c) whether the Government is considering exempting the MPLADS fund from GST by treating it as "Public Welfare Fund"; and

(d) if so, the details of action/decision taken in this regard along with the time by which it is likely to be implemented?

Impact of GST 2.0 on Businesses and MSMEs in Dahod

†2506. Shri Jaswantsinh Sumanbhai Bhabhor:

Will the Minister of FINANCE

be pleased to state:

(a) the benefits received by the small traders, artisans and agricultural produce sellers of Dahod Lok Sabha constituency through simplified GST;

(b) the impact of increasing e-commerce platforms on competition and consumption in Dahod Lok Sabha constituency; and

(c) whether the GST 2.0 will attract investment in Dahod Lok Sabha constituency?

Depreciation Value of Indian Rupee

2507. Shri Anand Bhadauria:

Shri V K Sreekandan:

Shri Amra Ram:

Will the Minister of FINANCE

be pleased to state:

(a) whether it is fact that Indian Rupee has fallen to record low of Rs. 89.64 per US dollar during third week of November, 2025, if so, the details thereof;

(b) whether it is also true that this had happened due to huge demand for the US Currency in the domestic foreign exchange market amid widespread selling pressure in local and global equities and trade related uncertainties, if so, the details thereof;

(c) the reasons for unprecedented fall in Indian currency and the measures taken/being taken so far by the Government to prevent the same;

(d) the reasons for the inability of the Government to arrest the decline in Indian currency against US dollar;

(e) the details of US dollar and other foreign currency reserves liquidated during the last one year to stabilise the Indian Rupee against US dollar;

(f) the exchange rate between Rupee and the US Dollar in the year 2014 and the present exchange rate in 2025; and

(g) whether the Government is concern depreciation is affecting country's global standing and if so, the response of the Government thereto?

Causes of Labourers' Death in Mine Accident in Sonbhadra District

†2508. Shri Ravindra Shukla *Alias* Ravi Kishan:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) whether a major mining accident occurred in Sonbhadra district of Uttar Pradesh recently in which several labourers were buried under debris and 14 labourers remained untraceable even by the second day of the incident;

(b) if so, the details of the agencies or authorities appointed to inquire into the causes of the said accident and the present status of the said inquiry;

(c) whether the Government is aware of any negligence or irregularities relating to safety standards, machinery inspection or blasting protocols at the time of the accident and if so, the details thereof; and

(d) whether any specific safety standards, technical monitoring systems or disaster-management mechanisms are currently in place to ensure the safety of labourers working in such mining areas and if so, the details thereof?

Change in GST Rate on Readymade Garments

2509. Shri Gurmeet Singh Meet Hayer:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government has made any changes in the GST rate on readymade garments and textile accessories, resulting in increasing tax from 12 per cent to 18 per cent on items priced above Rs. 2,500 per piece, if so, the rationale for selecting the 2,500 threshold;

(b) whether any assessment was made of its likely impact on affordability for middle-class consumers affordability, organized retail and labour-intensive garment units, if so, the details

thereof;

(c) whether the Government has any estimates of the additional revenue generated by this rate increase and the manner in which it is expected to be offset by a potential slowdown in demand or production in the affected segments, if so, the details thereof; and

(d) whether any support measures for lower GST slabs for small textile/handloom units, incentive schemes or demand boosting have been proposed to offset adverse impact of the said GST change on traditional textile workers, artisans, and domestic manufacturers and if so, the details thereof?

Action on the Demand of EPS-95 Pensioners

†2510. Shri Rajesh Ranjan:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) the reasons for the delay in increasing the minimum pension of Employees' Pension Scheme (EPS-95) pensioners from Rs. 1000 to a respectable amount of Rs. 7500 plus dearness allowance with free medical facilities and implementing the pension fixation as per the decisions of the Hon'ble Supreme Court dated 04.10.2016 and 04.11. 2022;

(b) whether the Government is aware that around 78 lakhs EPS-95 pensioners across the country are facing severe financial crisis in their old age and have been demanding justice from the Government by staging peaceful agitations for years and many old age pensioners died during the agitation and if so, the details thereof; and

(c) whether the Government expedite action on the demands of EPS-95 National Agitation Committee and fix timeline for increasing minimum pension to Rs. 7500/-, family pension along with medical facilities and if so, the details thereof?

Cooperative Banks in Kerala

2511. Shri N K Premachandran:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Kerala Bank and Cooperative Banks in Kerala are liable to comply with the guidelines of Reserve Bank of India;

(b) if so, the details thereof;

(c) whether the Government proposes to ensure the guarantee for the deposits in Kerala Bank and Cooperative Banks in Kerala;

(d) if so, the details thereof;

(e) whether it has come to the notice of the Union Government that the Government of Kerala has directed to pool money from Kerala Bank and Cooperative Banks for implementing newly declared schemes;

(f) if so, the action taken for ensuring repayment of deposits;

(g) whether the Government and Regional Rural Banks propose to ensure transparency and cooperative autonomy in the said banks;

(h) if so, the action taken in connection with the process of mobilizing surplus; and

(i) the initiative taken by the Government to safeguard and prevent the misuse of deposits in cooperative sector banks in Kerala?

Skilling Centres for Rural Youth

2512. Shri G M Harish Balayogi:
Shri Prabhakar Reddy Vemireddy:
Shri Putta Mahesh Kumar:
Shri Magunta Sreenivasulu Reddy:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) whether the Government has considered establishing skilling centres to specifically cater to the requirements of rural youth across the country;

(b) if so, the details thereof, including the number of skilling centres established during the last five years and the current year, State-wise and district-wise in Andhra Pradesh including Konaseema district;

(c) the total number of rural youth (male and female) trained and placed through these centres during the last three years and the current year, including the category-wise details relating to SC, ST, OBC, minority and differently-abled beneficiaries, State-wise including Andhra Pradesh;

(d) the details of the courses and job roles offered at the said skilling centres, along with the total number of seats available and the number of teachers and trainer deployed for each courses particularly in Konaseema district;

(e) whether the Government proposes to establish new skilling centres specially for rural youth across the country, if so, the detail thereof; and

(f) the steps taken/being taken by the Government to expand skilling centres in underserved regions and to increase awareness among rural youth regarding the training opportunities available, especially in Andhra Pradesh?

Gharial Sanctuaries

†2513. Dr. Rajesh Mishra:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) the number of Gharial Sanctuaries along with the number of Gharials in the country, gender-wise;

(b) the number of Gharial projects in the State of Madhya Pradesh, along with the annual reproduction rate;

(c) the status of Project Gharial in Sidhi Lok Sabha Constituency including male/female Gharial ratio, the date of launching/implementation of the said project and percentage of increased Gharial population since its launching; and

(d) the number of tourists visiting the said sites every year?

Security for Tourist Places of Border Areas

†2514. Shri Harish Chandra Meena:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government has prescribed any specific security protocols for tourist places located in the border areas which includes a mechanism to establish coordination with the

Ministry of Home Affairs and the concerned State Governments;

(b) if so, the details thereof;

(c) whether the Government conducts security audit or assessment of tourism infrastructure and emergency preparedness in border areas from time to time;

(d) if so, the details thereof; and

(e) whether the Government has taken any steps to strengthen the tourist protection mechanism and crisis response infrastructure in the tourist locations at border areas?

Promotion of Medical and Wellness Tourism

2515. Dr. C N Manjunath:

Will the Minister of TOURISM

be pleased to state:

(a) whether the Government has assessed the current scale and economic contribution of India's medical and wellness tourism sector;

(b) whether there is any framework to promote synergy between accredited super-speciality hospitals and traditional AYUSH-based wellness centres under a unified national brand, if so, the details thereof;

(c) whether the Government is coordinating with the Ministry of Health and Family Welfare and the Ministry of AYUSH to streamline regulatory norms, visa support and international marketing for promoting medical and wellness tourism;

(d) whether the Government has any plan to develop dedicated medical and wellness tourism hubs with integrated infrastructure in key regions such as Bengaluru, Kochi, Gurugram, Varanasi and Rishikesh; and

(e) if so, the details thereof?

Apprenticeship and On-the Job Training (OJT)

2516. Shri Devusinh Chauhan:

Shri Mukesh Rajput:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

be pleased to state:

(a) the measure taken/being taken by the Government to ensure mandatory On-the Job Training (OJT) in short-term courses under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0 along with the penalties applicable upon training providers who fail to provide a genuine placement;

(b) the target of the Government to increase the number of active apprentices under the Pradhan Mantri National Apprenticeship Promotion Scheme (PM-NAPS) during the Financial Year 2025-26;

(c) the manner in which the Government is promoting short term micro-credential courses and the manner in which industry is likely to recognize and evaluate these courses compared to full-term certificates; and

(d) whether the Government has reviewed the ease of doing business measures relating to engagement of apprentices by Micro, Small and Medium Enterprises to reduce the compliance burden under the Apprenticeship Act?

Hostel Capacity of IIT Patna

†2517. Shri Dinesh Chandra Yadav:
Shri Giridhari Yadav:
Shri Kaushalendra Kumar:

Will the Minister of EDUCATION

be pleased to state:

(a) the present status of proposal to increase the hostel and other infrastructure capacity of IIT Patna as announced in Budget 2025-26; and

(b) the details of the amount spent so far for the said work?

Outstanding Agricultural Loans against Farmers

†2518. Shri Hanuman Beniwal:
Adv. Chandra Shekhar:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Government has any information about the economic condition of the farmers in the country and their outstanding agricultural loans including Rajasthan and Uttar Pradesh;

(b) if so, the details thereof;

(c) the details of various categories of banks along with their respective amount of outstanding agricultural loans against farmers;

(d) whether the Government has any plan to waive off the entire agricultural loan of the farmers of the country in the interest of the farmers including Rajasthan and Uttar Pradesh; and

(e) if so, the time by which the said loans are likely to be waived off and if not, the reasons therefor?

NCS Digital Platform in Employment Exchanges

2519. Shri Sanjay Dina Patil:
Prof. Varsha Eknath Gaikwad:

Will the Minister of LABOUR AND EMPLOYMENT

be pleased to state:

(a) the details of the number of Employment Exchanges currently operational in Maharashtra, particularly those located in Mumbai along with the number of fully integrated with the National Career Service (NCS) digital platform;

(b) the details of skill development, job fairs and career-counselling programmes conducted through NCS in Maharashtra including Mumbai along with the number of youth got benefited;

(c) whether the Government proposes to link the NCS platform with the Maharashtra State Skill Development Mission to improve coordination and outreach in Mumbai and if so, the details thereof;

(d) whether any evaluation or performance audit of NCS implementation district has been conducted in Maharashtra, district-wise particularly in Mumbai and if so, the details thereof along with the findings regarding technical gaps, placement outcomes and employer participation; and

(e) the details of the corrective steps taken by the Government to strengthen digital services, reduce platform downtime and improve real-time job matching in Mumbai?

Implementation of KIS in Karnataka

2520. Shri Sagar Eshwar Khandre:

Will the Minister of YOUTH AFFAIRS AND SPORTS

be pleased to state:

(a) whether the targets set for Karnataka under the Khelo India Scheme (KIS) have been achieved and if so, the details thereof;

(b) whether the Government has any special programme to identify and support athletes from rural and socio-economically deprived districts of Karnataka, particularly Bidar and if so, the details thereof;

(c) the sports disciplines supported under such scheme in Karnataka and whether indigenous sports are included;

(d) the details of indigenous sports recognised or promoted under the said scheme in Karnataka;

(e) whether any proposals exist to develop or upgrade sports infrastructure in Karnataka, specifically in Bidar, if so, the details thereof; and

(f) the details of infrastructure or facilities sanctioned in Bidar along with the number of Khelo India Centres functioning in Karnataka and in Bidar?

Vacant Post of Director in NIT, Hazratbal, Srinagar

2521. Shri Mian Altaf Ahmad:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the post of Director in National Institute of Technology (NIT), Hazratbal, Srinagar, has been lying vacant for more than two years;

(b) if so, the reasons for the delay in filling up the said post;

(c) whether any steps have been initiated by the Government to appoint a regular Director at the said institute; and

(d) if so, the details thereof along with the time by which the said post is likely to be filled?

Development of Ramayana and Buddhist Circuit

†2522. Smt. Lovely Anand:

Will the Minister of TOURISM

be pleased to state:

(a) the present status of development of Ramayana Circuit and Buddhist Circuit in Bihar under Swadesh Darshan Scheme;

(b) whether the Government has any comprehensive plan to develop Sitamarhi, which is located near Sheohar Lok Sabha Constituency and believed to be the birthplace of Mata Sita, as a major pilgrimage site in the Ramayana Circuit; and

(c) the details of the amount of funds allocated and utilized during the last three years and the current year for improving tourism facilities and infrastructure in the said circuits?

CSR spending in Assam

2523. Shri Amarsing Tisso:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the details of CSR funds contributed/spent by public and private sector enterprises operating in Assam during the last three years;

(b) whether any portion of such funds has been allocated or utilized for developmental projects in Karbi Anglong and Dima Hasao districts; and

(c) if so, the details thereof and if not, the reasons therefor?

Admissions in Birla Institute of Technology and Science

†2524. Dr. Manna Lal Rawat:

Will the Minister of EDUCATION

be pleased to state:

(a) the undergraduate, post-graduate and research level courses being currently offered at the Birla Institute of Technology and Science, Pilani and Jaipur campuses;

(b) whether entrance examinations are conducted for admission to these courses by the National Testing Agency (NTA) or by the institute itself, if so, the details thereof;

(c) whether students are eligible for admission to the said campuses if they pass the examinations conducted by the NTA, if so, the details of the admission process in this regard;

(d) whether the Government has any control or regulatory authority over the prescribed fee structure for various categories such as SC, ST, OBC, General and women in the said campuses;

(e) whether the reservation policy of the Union Government is applicable in the selection of teaching and non-teaching staff in private 'Deemed to be University' institutions, if so, the details of the proposal under consideration in this regard; and

(f) if not, the reasons therefor?

Recruitment of Teachers and Restoration of Old Pension Scheme

†2525. Shri Ramashankar Vidharthi Rajbhar:

Will the Minister of EDUCATION

be pleased to state:

(a) the current policy of the Government on restoration of Old Pension Scheme (OPS) for teachers at the Centre and in the States and the details of suggestions received and meetings held in this regard;

(b) the details of pending appointments and delay in joining of teachers in various States and non-appointment of selected candidates as per advertised posts;

(c) the present status of recruitment of 69,000 assistant teachers in Uttar Pradesh along with the number of the candidates who have been appointed so far and the number of the cases which are pending in the court or the department;

(d) whether the Government teachers are assigned to conduct elections, censuses, surveys and other non-academic tasks in addition to teaching and if so, the details thereof; and

(e) the steps being taken by the Government to minimize teacher workload, establish a list of

non-academic tasks and ensure quality education in the country?

Funds for Climate Change

2526. Shri K Gopinath:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the State Government of Tamil Nadu has demanded any special Central assistance for capital investment to combat the adverse impacts of climate change;

(b) if so, the details thereof;

(c) whether the Central Government has any proposal to integrate the climate concerns especially at the grass-roots level for climate-proof districts and villages in Tamil Nadu, if so, the details thereof along with its timeline; and

(d) the corrective steps taken by Government to invest in climate resilient and ecologically sensitive development with sustainable infrastructure in the State?

Children with Special Needs under Samagra Shiksha Abhiyan

2527. Dr. Amol Ramsing Kolhe:

Will the Minister of EDUCATION

be pleased to state:

(a) whether the Government has taken specific steps under Samagra Shiksha to strengthen inclusive education for Children with Special Needs (CwSN) in Maharashtra, particularly in Pune district and the Shirur region, including assistive devices, home-based education, special educators and barrier-free infrastructure, if so, the details thereof;

(b) the number of CwSN identified, enrolled and support provided under Samagra Shiksha Abhiyaan during the last five years, State/UT-wise, particularly Maharashtra and Shirur;

(c) the number of model inclusive schools sanctioned and operational in the said State especially in Pune district and the criteria fixed for their selection;

(d) whether the Government has assessed learning outcomes, retention and participation levels of CwSN in the said State including Shirur, if so, the details and the key findings thereof along with the corrective measures taken by the Government in this regard; and

(e) whether any mechanism has been developed by the Government to ensure smooth transition of CwSN into scholarships, vocational education, skill development or employability pathways, if so, the details thereof along with details of convergence with other Ministries, State-wise including Maharashtra and Shirur?

Shortage of Teachers in Primary Schools

†2528. Smt. Krishna Devi Shivshankar Patel:

Will the Minister of EDUCATION

be pleased to state:

(a) the number of posts advertised for vacancies of primary and upper-primary level teachers from 2018 till date along with the details of selection process and the current status thereof;

(b) whether the Government is aware that a large number of Teacher Eligibility Test (TET) /Central Teacher Eligibility Test (CTET) qualified candidates remain unemployed due to a long

gap in teacher recruitment in Uttar Pradesh, if so, the details thereof;

(c) whether there is an acute shortage of teachers in primary schools in Banda and Chitrakoot districts of Uttar Pradesh and if so, the total number of sanctioned posts, teachers working and vacant posts in both the districts and if so, the details thereof; and

(d) whether the Government proposes to coordinate with the State Government of Uttar Pradesh to finalise a time-bound programme for the early appointment of TET/CTET qualified candidates and if so, the proposed timeline in this regard?

NPA of Public Sector Banks

†2529. Smt. Dhanorkar Pratibha Suresh:

Will the Minister of FINANCE

be pleased to state:

(a) whether it is a fact that approximately 16 per cent of educational loans disbursed by public sector banks have become Non-Performing Assets (NPAs), if so, the State-wise statistics in this regard;

(b) the reasons as to why NPA ratios are high in States like Maharashtra, Kerala and Tamil Nadu despite high loan disbursements and the details of the scheme being formulated by the Government to address the main causes of the said problem such as limited employment opportunities and high education fees;

(c) whether the Government has issued any specific time-bound directives to major lenders such as SBI, PNB and Canara Bank for loan restructuring or NPA recovery to address the said issue; and

(d) the new policy initiatives being taken by the Government to improve the education loan disbursement and recovery process in the future to ease the financial burden on students and reduce risk for banks?

Human-Wildlife Conflicts in Uttarakhand

†2530. Shri Anil Baluni:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE

be pleased to state:

(a) whether the Government proposes to formulate a new policy for the State of Uttarakhand in order to check rapidly increasing incidents of human-wildlife conflict;

(b) whether the Government proposes to run a joint special campaign with State Government to check the increasing incidents of wild animal attacks in Uttarakhand;

(c) whether the Government is conducting any specific studies or carrying investigations expert to understand the reasons behind the increasing conflict between wild animals and humans; and

(d) if so, the details thereof?

New Delhi
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UTPAL KUMAR SINGH
SECRETARY-GENERAL

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Remarks
LOK SABHA
CORRIGENDUM

to the List of Questions for WRITTEN ANSWERS on
Monday, December 15, 2025/Agrahayana 24, 1947 (Saka)

Question No.	Correction
2426	In Part (e) line 1: after "religious" Insert "monuments with enforcement against encroachment?"

New Delhi;
December 12, 2025
Agrahayana 21, 1947 (Saka)

UTPAL KUMAR SINGH
Secretary-General